

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 46/2018

In the matter of:
NUGGEHALLI JAYASIMHAAPPLICANT(S)

VERSUS

GOVERNMENT OF NCT OF DELHIRESPONDENT(S)

WITH

ORIGINAL APPLICATION NO.1083/2018

In the matter of:

RESIDENTS OF C2 BLOCK AYA NAGARAPPLICANT(S)

VERSUS

GOVERNMENT OF NCT OF DELHIRESPONDENT(S)

DOH:- 24.01.2020

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Filed By:-

(Delhi Pollution Control Committee)

Delhi:
Dated:-

1

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL**

**PRINCIPAL BENCH, NEW
DELHI ORIGINAL**

APPLICATION NO. 46/2018

WITH

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NUGGEHALLI JAYASIMHA..... APPLICANT(S)

VERSUS

GOVERNMENT OF NCT OF DELHI..... RESPONDENT(S)

WITH

RESIDENTS OF C2 BLOCK AYA NAGAR..... APPLICANT(S)

VERSUS

GOVERNMENT OF NCT OF DELHI..... RESPONDENT(S)

**Subject : ATR in OA No. 46/2018 "Nuggehalli Jayasimha Vs
GNCTD &Ors"**

SIR,

1. In pursuance to the Order dated 08.07.2019 of Hon'ble NGT, Development Department filed an ATR in Hon'ble NGT in September, 2019 on behalf of Delhi Government which included the following actions of DPCC:-

- As per the orders dated 08.07.2019 of Hon'ble NGT, DPCC has deposited Rs. 10.0 Lakhs to CPCB on 29.08.2019 due to forfeiture of Performance Guarantee.
- On 09.08.2019 DPCC has issued Show Cause Notices for closure under Water and Air Act to 41 dairies
- having cattle strength more than 50. These 41 units, have been issued closure orders on 12.09.2019. Further, concerned SDMs have been directed to ensure the closure of the dairies. Delhi Jal Board has

been directed to disconnect the water connection and DISCOM also been directed to disconnect the electricity of 41 dairy units.

- These 41 dairies have also been imposed Environmental Compensation ranging from Rs. 2.0 Lakhs to Rs. 4.0 Lakhs, and total amounting to Rs. 1.14 Crores.
- The SDMs have been asked to recover Environmental Compensation from these 41 dairies as arrears of land revenue vide letter dated 09.08.2019. Compliance report from SDMs is being complied.

2. Subsequently, DPCC issued Show Cause Notices for the closure in respect of 2914 dairies in September/October 2019, asking them to show cause as to why they should not be closed for not complying with the provisions of Water Act, 1974. Most of the dairy owners submitted incomplete replies. A copy of such reply is placed at **Annexure-I**. The replies given by the dairy owners are as under:

- i) "That in the year of 1976 MCD allotted plot to the dairy farmer in Goyla Dairy Colony.*
- ii) That in the year of 1976 there was no provisioning of water supply from the MCD and Delhi Jal Board in Goyla Dairy Colony therefore, Association of Dairy Farmer in Goyla Dairy installed hand pump at some point in the dairy colony to meet the water requirement of dairy farmers. Since then all the dairy farmer are depend upon the said hand pumps and supply be water tanker for their daily needs as despite of repeated requests MCD & DJB failed to provide the water to the dairy farmers in Goyla Dairy Colony.*
- iii) That it is pertinent to mention here that Tripartite Agreement for installation of Bio-Gas Plant has been signed among our Association, SDMC & M/s CEID Consultants & Engineering Pvt. Ltd. & M/s Amar Infrastructure Ltd. on 13.07.2019. In this regard, I wish to inform your good selves that land*

has already been identified for Bio-Gas Plant in Goyla Dairy Colony and project is going to be erected by the SDMC soon. Till the erecting/functioning Bio-Gas Plant in the Dairy colony, our Association installed "Cow Dung Log Making Machine" at some points in dairy colony at which association is making logs from the cow dung. I supply all the dung of my dairy to association for making logs at daily basis.

iv) That I am using tanker water for the requirement of cleaning, drinking, washing etc. It is pertinent to mention here I am not discharging dung into any sewer or drain.

v) That neither I am discharging dung into sewer or contributing pollution in Air or Water in any way.

3. Meanwhile, CPCB submitted Guidelines for Environmental Management of Dairy Farms and Gaushalas before Hon'ble NGT on 18.09.2019 wherein CPCB has suggested that dairy farms and gaushalas should ensure that the wastewater, being discharged, is adequately treated so as to meet the standards as prescribed by SPCBs/PCCs as per mode of disposal. Further, CPCB has also suggested in these guidelines that the concerned local bodies and DPCC should monitor the dairy farms as per mandate and gaushalas on regular basis to ensure the proper disposal of cattle dung and waste water in compliance with the environmental norms.

4. It is further submitted that in order to implement the CPCB Guidelines, a meeting was held under the chairmanship of Secretary (Environment) on 28.11.2019. The minutes of meeting are enclosed herewith as **Annexure-II**. The following decisions were taken in the meeting :-

i) Local bodies shall enforce the guidelines prepared by CPCB in toto and submit a report to DPCC. DPCC shall issue necessary directions to local bodies in this regard.

ii) Local bodies shall also submit to DPCC the details of

action taken by them against the regularized and unregularized dairy farms.

- iii) Local bodies shall create mass awareness program for dairy owners to follow CPCB Guidelines.
- iv) Local bodies shall ensure the regular enforcement and send an ATR along with photograph to DPCC on regular basis.
- v) Local bodies shall provide the list of big defaulter dairy owners to DPCC so that action could be taken by DPCC against them.
- vi) A public notice shall be issued by DPCC, directing dairy owners to follow CPCB guidelines immediately. Also dairy owners will be directed to get registered with DPCC and local bodies as per CPCB guidelines.

5. As decided in the above meeting, DPCC also issued Directions under 33(A) Water Act 1974 as amended to date to Commissioner, EDMC, Commissioner, NDMC, Commissioner, SDMC and Chief Executive Officer, DUSIB on 03.12.2019 to enforce the guidelines prepared by CPCB. Copy of directions is enclosed as **Annexure-III**.

6. In reply to our Direction dated 03.12.2019 to enforce the guidelines prepared by CPCB the replies from various local bodies/departments are placed at **Annexure- IV TO VII**. The replies given by local bodies are as under:-

Decision (i):

- **SDMC-** Guidelines by CPCB have been forwarded to The Presidents of all the dairy farms
- **NDMC-** Proposal for initiation of bio-methanation plant in pursuant of SWM Rules, 2016.
- Copy of CPCB guidelines are circulated to the Union of dairy owners and staff has been directed to make awareness for the same.

- **EDMC-** Copy of CPCB guidelines is sent to Association of Ghazipur dairy farm.
- **DUSIB -** The guidelines by CPCB have been informed to the Presidents of all the 3 Colony dairy farms running under their jurisdiction i.e. Gazipur, Madanpur Khadar and Masoodpur.

Decision (ii):

South Delhi Municipal Corporation

- Number of Challans issued: 266
- Number of dairy removed/sealed: 31
- Number of Notice issued: 1432
- Total Number of dairy licenses granted (enforce) including authorized dairy colonies: 3267.
- Public notices were issued to all illegal dairy owners to remove the illegal dairies. (List of Illegal dairies running is attached along with the reply).
- No. of stray cattle impounded and/deported to the Gausadan after identification with ear tags: 3986
- Total no of illegal dairies running as on date in the Zone- 154
- No. of illegal dairies sealed: 25
- No. of illegal dairies removed: 59
- No. of notices issued to the Dairy owners for closing/obtaining dairy licenses.: 728
- No. of illegal dairy owners prosecuted/challaned : 420
- No. of illegal dairy owners whose name forwarded u/s 289 of IPC & 98 Delhi Police Act to the Delhi Police to register FIR : 339
- Amount of penalty imposed on the illegal dairy owners u/s 417,323,397 of DMC Act 1957 : Rs. 1,10,250/-
- Number of new licenses issued to the dairy owners in the zone including the authorized dairy colonies during above period: 272
- Total number of dairy licenses granted (enforce) as on date in the Zone including Authorized Dairy Colonies : 3286

North Delhi Municipal Corporation

- Action taken by NDMC are as follows:-
- Number of stray cattle impounded: 3993
- Number of illegal dairies sealed: 192
- Number of illegal dairies removed: 71
- Number of illegal dairy owners prosecuted/Challaned: 674
- Number of letters sent to SHO for lodging FIR against owners of illegal dairy: 293
- Number of FIR registered against illegal dairy owners U/S 289 of IPC & 98 DP Act to the Delhi Police: 196
- Amount of penalty imposed on the illegal dairy owners U/S 417, 323, 397 of DMC Act 1957: Rs. 3,84,070/-
- Number of licenses issued to the dairy owners in the authorized dairy colonies: 38
- Number of dairies where water supply disconnected: 50
- Number of dairies where electricity supply disconnected: 60
- Disconnection and sealing of illegal bore wells of dairy units in Ghogha Project by Flood & Irrigation Department, DJB, SDM & North DMC: 17
- Relocation of unauthorized dairies to Ghogha Dairy Project, where basic facilities have been provided water supply, electricity connection, and veterinary hospital. Applicants relocated are 144 dairy units and 532 units were sent a cancellation letter as they did not shift their dairies to Ghogha.
- Prevention of cruelty to cattles and misuse of Oxytocin in dairies.
- 17 illegally operated bore wells in Ghogha project were sealed.

East Delhi Municipal Corporation

Deficiency letters are being issued to those who have applied for License/registration. Field staff has been directed to conduct survey of the dairies and periodic report will be sent to DPCC.

Decision (iii):

- **SDMC**- Notices have been issued to create mass awareness regarding proper disposal of cattle dung.
- **NDMC**- NDMC staff has been directed to make aware the dairy owners for implementation of CPCB guidelines through periodic meetings.
- **EDMC**- Awareness regarding CPCB guidelines is spread through meetings with association with the help of field staffs.
- **DUSIB** - Pamphlets would be stick at the prominent places in all 03 dairies.

Decision (iv):

- **SDMC** - no information
- **NDMC** - no information
- **EDMC** – periodic report will be sent to DPCC.
- **DUSIB** - no such mandate with DUSIB

Decision (v):

- **SDMC** – has provided list of illegal dairies running in south zone, central zone & najafgarh.
- **NDMC**- Measures such as disconnection of power supply, water supply, intensifying patrolling for stray cattles, only allowing/permitting valid dairy license holders to transport cattle at checkpoints, expedite implementation of electronic identification of cattles, prosecution against polluters of the dairy colonies are taken to make conditions unviable for illegal dairy owners.
- **EDMC** – no information
- **DUSIB** – has provided list of illegal dairy units of Madanpur Khadar & Masoodpur dairy colony.

7. DPCC also issued Directions to The Commissioner, EDMC, The Commissioner, NDMC, The Commissioner, SDMC and The Chief Executive Officer, DUSIB on 07.12.2019 to provide inventory of

Dairies & Gaushalas. Copy of Direction is enclosed as **Annexure-VIII**. In reply to our Directions dated 07.12.2019 to provide inventory of Dairies & Gaushalas, the replies from various local bodies/departments are as follows:

- **EDMC** has provided inventory of Gazipur Dairy colony.
- **NDMC** has provided inventory of Dairy colonies and also submitted Action Taken to comply with CPCB guidelines. The reply is placed at **Annexure -IX**.
- **SDMC** has provided inventory of all 3 authorized colonies namely Nangli Sakrawati, Nangli Sakrawati G-block, Goyela and Kakrola dairy and list of illegal dairies running in Najafgarh zone is attached with the reply. The reply as placed at **Annexure-X**.
- **DUSIB** have provided list of dairy units running at Madanpur Khadar and Masoodpur dairy colony. As per DUSIB records there are 14 sheds and 216 plots in Gazipur Dairy colony, having 11040 rings (One ring = 14.80 sqm), Masoodpur has 114 sheds, 2736 rings and Madanpur khadar has 103 sheds, 2216 rings. The reply as placed at **Annexure -XI**.

8. Further, DPCC published "Public Notice" dated 10.12.2019 to all Dairy and Gaushalas Owners, directing them to follow CPCB guidelines and get registered & also apply for Consent under Water & Air Acts with DPCC within 07 days. Copy of Public Notice is placed as **Annexure-XII**.

9. Another meeting was held under the chairmanship of Member Secretary on 06.01.2020 to review the status of compliance of orders 08.07.2019 passed by Hon'ble NGT. The minutes of meeting are enclosed herewith as **Annexure-XIII**.

The following decisions were taken:-

- i) DPCC shall issue Directions to DISCOM & DJB for disconnection of power and water supply of 41 dairy

units. Also DPCC shall identify the units having more than 50 cattles, falling under the jurisdiction of North DMC and also issue Directions to DJB & DISCOM for disconnection of power and water supply within 07 days as they have failed to apply to DPCC for Consent.

- ii)** DPCC shall ensure the recovery of EDC after close interaction with revenue department.
- iii)** Local Bodies shall submit report of current status in respect of No. of cattle in their zones, along with updated ATR w.r.t. segregation of cow dung/Solid Waste and compliance of CPCB guidelines within 03 days.
- iv)** Direction shall be issued by DPCC to all the local bodies for the installation of Decentralized STP to treat the waste water generated due to cattle washing and floor washing in the dairies.
- v)** Public notice shall be issued by DPCC within 07 days, directing dairies to apply for Consent under Water & Air Act and Authorization under BMW Rules, after registration with DPCC.
- vi)** All the local bodies shall submit status report within 03 days w.r.t. installation of Bio- methanation/Biogas plant in their respective dairy colonies.

10. As decided in the meeting DPCC issued Directions on 10.01.2020 u/s 33 (A) of Water Act & 31 (A) of Air Act as amended to date, to BSES & DJB to disconnect the Power & water supply and effectively seal the bore well of 41 dairy farms and send a compliance report to DPCC within 07 days. Concerned SDMs have also directed to take necessary action to recover the EC from the 41 dairy units and send a compliance report within 07 days. But no compliance has been received so far. A copy of directions issued by DPCC is enclosed as **(Annexure-XIV)**.

11. Another reminder was issued on 16.01.2020 u/s 33 (A) of Water Act & 31 (A) of Air Act as amended to date, to BSES & DJB to disconnect the Power & water supply and effectively seal the bore well of 41 dairy farms & Concerned SDMs have also directed to take necessary action to recover the EDC from the 41 dairy and directed to send a compliance report within 03 days. But, compliance report has not been received from SDM, BSES & DJB. A copy of reminder dated 16.01.2020 is placed at **Annexure-XV**.

12. A reminder letter was issued on 16.01.2020 to all local bodies/Concerned departments seeking compliance report w.r.t. decisions taken on meeting dated 06.01.2020. A copy of reminder dated 16.01.2020 is placed at **Annexure-XVI**.

- Local Bodies shall submit report of current status in respect of No. of cattle in their zones, along with updated ATR w.r.t. segregation of cow dung/Solid Waste and compliance of CPCB guidelines within 03 days.
- Direction shall be issued by DPCC to all the local bodies within 03 days for the installation of Decentralized STP to treat the waste water generated due to cattle washing and floor washing in the dairies.
- All the local bodies shall submit status report within 03 days w.r.t. installation of Bio-methanation/Biogas plant in their respective dairy colonies.

13. In reply to our Letter dated 16.01.2020 seeking compliance report w.r.t. decisions taken on meeting dated 06.01.2020. The replies from various local bodies/departments are placed at **Annexure - XVII to XIX**. The replies submitted by local bodies are as follows:-

EDMC:-

- A survey was conducted by the Dept. of Animal Husbandry, GNCTD & Veterinary officers of EDMC the number of cattles in Gazipur dairy was approximately 19,000. But as per a preliminary survey done by Deputy Director (VS), Shahadra

South Zone, there are 9,179 cattles. There is drastic decrease in no. of cattles in gazipur dairy colony which needs to be re-verified.

- The gazipur dairy owners are removing dung from the drains and collecting it in the nearby abandoned park. The dried cow dung is being utilized in the parks of EDMC by Horticulture Department of EDMC. Actions against dairy owners who are disposing the cow dung into drains are being taken.
- The work for establishment of Bio-methanation plant at gazipur dairy will be started by the end of the month January.
- No compliance has been received w.r.t. installation of Decentralized STP to treat the waste water generated due to cattle washing and floor washing in the dairies.

SDMC:-

- SDMC has provided the number of stray cattles impounded in their zone i.e. 4302. But no information has been received regarding current status in respect of No. of cattle in their zone.
- Segregation of cow dung/ solid waste is being carried out by private concessionaire in Kakrola Dairy. In Nangli & Goyela dairy colonies this work is being undertaken by the DEMS Dept. of Najafgarh Zone/SDMC.
- Installation of decentralized ETP is the responsibility of The E.E. (DEMS)/NGZ & installation of Bio-methanation/Biogas plant is being looked after by E.E. (Store)DEMS/SDMC. Letter w.r.t providing a compliance/status report for the same is issued to the concerned authorities by SDMC. Copy of the same is enclosed in the representation.

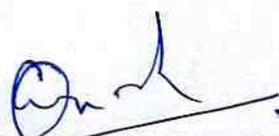
North DMC:-

- The possibilities to use waste water generated due to cattle washing and floor washing will be explored to channelize it for using in bio-methanation plant.
- The work order for the establishment of bio-methanation in Bhalswa Dairy Colony has been awarded and the construction of boundary wall is in process.

PRAYER

DPCC has compiled the data received as per information provided in view of the earlier directions. The Action Taken report is submitted herewith for kind consideration of the Hon'ble Tribunal.

Dated:- 22-01-2020
New Delhi


Dr. Chandra Prakash
In-Charge CMC II

Dr. Chandra Prakash
In charge, CMC-II
Delhi Pollution Control Committee
Department of Environment, GNCT

Dated: ✓

Sub: Reply of Show Cause Notice F. No. DPCC/2018/NGT/OA
No. 46/2018/ 8332 Dated 17.09.2019

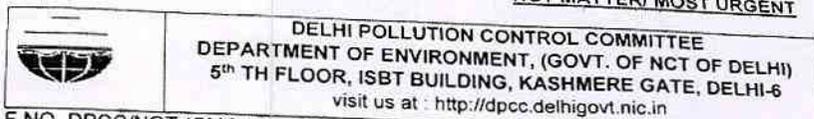
Sir,

With reference to the subjected notice which was received by me on 01.10.2019, my reply is appended below:-

1. That in the year of 1976 Municipal Corporation of Delhi allotted plot to the dairy farmer in Goyla Dairy Colony.
2. That in the year of 1976 there was no provisioning of water supply from MCD and Delhi Jal Board in Goyla Dairy Colony therefore, Association of Dairy Farmer in Goyla Dairy installed hand pump at some point in the dairy colony to meet the water requirement of dairy farmers. Since then all the dairy farmer are depend upon the said hand pumps and supply by water tanker for their daily needs as despite of repeated requests MCD & DJB failed to provide the water to the dairy farmers in Goyla Dairy Colony. Copy of the representation given to various authorities is annexed for your ready reference.
3. That it is pertinent to mention here that Tripartite Agreement for installation of Bio-Gas Plant has been signed among our Association, SDMC & M/s CEID Consultants & Engineering Pvt. Ltd, Ltd & M/s Amar Infrastructures Ltd. on 13.07.2019. In this regard, I wish to inform your good selves that land has already been identified for Bio-Gas plant in Goyla Dairy Colony and

Contd...2/-

NGT MATTER/ MOST URGENT



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

F.NO. DPCC/NGT (CMC-II)2019/ 9753-59

Dated: 3-12-19

Sub:- Minutes of meeting held under chairmanship of Pr. Secretary (Environment)-cum-Chairman (DPCC) on 28.11.2019 regarding the implementation of orders of Hon'ble NGT dated 08.07.2019 in OA No. 46/2018 titled as "Nuggehalli Jayasimha Vs GNCTD & Ors"

Please find enclosed herewith minutes of the meeting held under Chairmanship of Pr. Secretary (Environment)-cum-Chairman (DPCC) on 28.11.2019 at 04.30 PM in Conference Room, Department of Environment, Delhi Sectt. regarding the implementation of orders of Hon'ble NGT dated 08.07.2019 in OA No. 46/2018 titled as "Nuggehalli Jayasimha Vs GNCTD & Ors"


(Dr. Chandra Prakash)
Incharge(CMC-II)

Encl: As above

To,

1. Commissioner, Development Department, GNCTD, 5/9 Under Hill Road, Delhi-110054
2. The Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Govt. of NCT of Delhi, Punarwas Bhawan, I.P. Estate, Delhi – 110002
3. Commissioner, North Delhi Municipal Corporation, 17th Floor, Dr. S.P.M. Civic Centre, Minto Road, Delhi – 110002
4. Commissioner, South Delhi Municipal Corporation, 14th Floor, Dr. S.P.M. Civic Centre, Minto Road, Delhi – 110002
5. Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092

Copy to:-

1. PA to Chairman, DPCC- For information of Chairman, pl.
2. PA to MS, DPCC – for information of MS, pl.

Minutes of meeting held under chairmanship of Pr. Secretary (Environment)-cum-Chairman (DPCC) on 28.11.2019 at 04.30 PM regarding the implementation of orders of Hon'ble NGT dated 08.07.2019 in OA No. 46/2018 titled as "Nuggehalli Jayasimha Vs GNCTD & Ors"

The list of participants is annexed herewith.

Chairman, DPCC was briefed about the orders of Hon'ble NGT dated 08.07.2019 wherein DPCC has been directed by Hon'ble NGT to take action to enforce its statutory obligations by closing polluting activities, prosecuting the polluters and recovering compensation from the polluters in accordance with law and to furnish a report to the Hon'ble NGT.

It was also briefed by DPCC officials that DPCC issued closure orders to 41 dairy owners having cattle strength more than 50. Further, DPCC also imposed Environmental Damages Compensation (EDC) upon dairy owners ranging between Rs. 2.0 - 4.0 Lakhs as they were operating without obtaining consent from DPCC and violating the provisions of Water Act, 1974.

Subsequently, DPCC also issued Show Cause Notices to 2914 dairies for not obtaining consent from DPCC and violating the provisions of Water Act. Subsequently, CPCB has prepared Guidelines For Environmental Management of Dairy Farms and Gaushalas on 18.09.2019. The following decisions were taken :-

- (i) Local Bodies shall enforce the Guidelines prepared by CPCB in toto and submit a report to DPCC. DPCC shall issue necessary directions to Local Bodies in this regard.
- (ii) Local Bodies shall also submit to DPCC the details of action taken by them against the regularised and unregularised dairy farms.
- (iii) Local Bodies shall create mass awareness programme for dairy owners to follow CPCB guidelines.
- (iv) Local Bodies shall ensure the regular enforcement and send an Action Taken Report alongwith photograph to DPCC on regular basis.
- (v) Local Bodies shall provide the list of big defaulters dairy owners to DPCC so that action could be taken by DPCC against them
- (vi) A public notice shall be issued by DPCC, directing dairy owners to follow CPCB Guidelines immediately. Also, dairy owners will be directed to get registered with DPCC and Local Bodies as per CPCB Guidelines.

The meeting ended with vote of thanks to the Chair.

By Speed Post/NGT Matter



F. No. DPCC/CMC-II/NGT/OA No. 46/2019

19766-68

Dated: 3-12-19

Subject: - Directions u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date, in the matter of Hon'ble NGT OA No. 46/2018 titled as "Nuggehalli Jayasimha Vs GNCTD & Ors"

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, amongst others, u/s 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the Pollution Control Boards/Committees, constituted under Water (Prevention and Control of Pollution) Act, 1974, is to plan a comprehensive programme for the prevention, control or abatement of water pollution in the concerned State/Union Territory and to secure the execution thereof.

And whereas, a case has been filed in Hon'ble NGT vide OA No. 46/2018 titled as "Nuggehalli Jayasimha Vs GNCTD & Ors" regarding the pollution caused by the dairy farms.

And whereas, Hon'ble NGT vide orders dated 08.07.2019 directed DPCC to take action to enforce its statutory obligations by closing polluting activities, prosecuting the polluters and recovering compensation from the polluters in accordance with law.

And whereas, in the aforesaid matter, CPCB has prepared and filed Guidelines For Environmental Management of Dairy Farms and Gaushalas in compliance of Hon'ble NGT orders dated 08.07.2019.

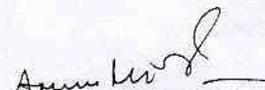
And whereas, following monitoring mechanism has been suggested by CPCB in the Guidelines in respect of Local Bodies:-

- (i) The local authorities/ corporations should carry out inventory of all the dairy farms and gaushalas located in their jurisdiction in the prescribed performa. The same should be updated and shared with the concerned SPCB/PCC on regular basis.
- (ii) The dairy farms and gaushalas should be registered with the local bodies/corporations/SPSCBs/PCCs.
- (iii) The concerned local bodies/corporations/SPCBs/PCCs should monitor the dairy farms and gaushalas on regular basis to ensure the proper disposal of cattle dung and wastewater in compliance with the environmental norms.

Now therefore, in view of the above, in exercise of powers conferred u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date, the following directions are issued for compliance:-

- 1) That you shall enforce the Guidelines prepared by CPCB in toto and submit a report to DPCC.
- 2) That you shall submit the details to DPCC about action taken by you against the regularised and unregularised dairy farms.
- 3) That you shall create mass awareness programme for dairy owners to follow CPCB Guidelines.
- 4) That you shall ensure the regular enforcement and send an Action Taken Report alongwith photograph to DPCC on regular basis.
- 5) That you shall provide the list of big defaulters dairy owners to DPCC so that action could be taken by DPCC against them.
- 6) That you shall submit a compliance report to DPCC within 07 days from the date of issue of these directions.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.


(Arun Mishra)
Member Secretary

To,

The Commissioner,
East Delhi Municipal Corporation,
419, Udyog Sadan, Patparganj Indl. Area,
Delhi - 110092

Copy to:

1. Office Copy
2. Master File



**EAST DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT**

419, Udyog Sadan, Patparganj Ind. Area, Delhi-92
Phone No 011-66667330, 66667331

No: **1477/DVS/EDMC/2019**

Dated 10.12.2019

To
Dr. Chandra Prakash,
Incharge (CMC-II)
Delhi Pollution Control Committee,
Department of Environment, (Govt. of NCT of Delhi),
5th floor, ISBT Building, Kashmere Gate,
Delhi-110 006.



Sir,

Please refer the Minutes of Meeting held under the chairmanship of Pr. Secretary (Environment)-cum-Chairman (DPCC) on 28.11.2019 regarding the implementation of orders of Hon'ble NGT dated 08.07.2019 in OA No. 46/2018 titled as 'Nuggehali Jayasimha Vs GNCTD & Ors' vide letter bearing No. DPCC/NGT (CMC-II) 2019/9753-59 dated 03.12.2019.

In this regard it is informed that:-

1. Copy of the CPCB guidelines received during the above mentioned meeting, prepared by CPCB has been delivered to the Association of Ghazipur Dairy farm.
2. Those who have applied for License/Registration from EDMC are being issued deficiency letters.
3. The field staff has been directed to make aware the dairy owners regarding the CPCB guidelines.
4. A meeting with the Ghazipur Dairy Association will be held within this week to discuss different points of CPCB guidelines in detail.
5. Field Staff has been directed to conduct survey of the dairies and report as per the format prepared by CPCB.

6. A periodic report in this regard will be sent to DPCC in future.

Om Singh
10.12.2019
Director (VS)

Copy to :-

Addl Commissioner -II



No. DD(VS)/WZ/SDMC/2019/D-1147

Dated - 09/12/19

This has reference to the letter no. F No. DPCC/CMC-II/NGT/OA No. 96/2019/0760-02 dated 03.12.2019 thereby asking an Action Taken Report on the guidelines/suggestions mentioned therein duly endorsed by the letter of Director (VS), SDMC vide no. 261/DVS/SDMC/2019 dated 04.12.2019 & 264/DVS/SDMC/2019 dated 05.12.2019.

In view of above following is accordingly submitted:-

1. No Gaushala exists in West Zone of SDMC. As per survey conducted, total 52 illegal dairies are running in West Zone. The list of 52 illegal dairies along with the name of dairy owners and their address is enclosed herewith as Annexure 'A'.
2. Under the Dairy Licensing Policy approved by the Corporation vide Resolution no. 77 dated 24.05.2010, following categories of dairies can be registered/can be issued license by SDMC.
 - a) Dairy activities in authorized Dairy Colonies
 - b) Dairy activities in Rural Village.
 - c) Registration of rearing of cattle kept in religious places (upto Maximum 04 in number).

Since the above illegal dairies running in West Zone don't come under the Dairy Licensing Policy, they cannot be registered. This Department is taking action against these illegal dairies. A total 1396 number of stray cattle/animals have been impounded/removed w.e.f. January-2019 to November-2019. The month wise details of cattle rounded up is annexed herewith as Annexure 'B'. However, this report is regularly sent to the Head Quarter on monthly basis. Since June-2019, a total of eleven illegal dairies have been removed by this office and their temporary/permanent structures have been removed during action. The photographs showing the action are enclosed herewith as Annexure 'C'.

3. No illegal dairy has been sealed since July, 2019.
4. Since January-2019 to November-2019, total 117 challans have been made against the illegal dairy owners and the notices have been issued to 160 dairy owners thereby asking them to remove/close their illegal dairy activities. The month wise detail of the challan and notices issued to the illegal dairy owners is enclosed herewith as Annexure 'D'. It is also submitted that this office has also forwarded the details of illegal dairy removed by this office to the SHO, P.S Khyala vide letters no. DD(VS)/WZ/SDMC/2019/D-623 dated 14.06.2019 and DD(VS)/WZ/SDMC/2019/D-1147 dated 26.08.2019, the copies of which are enclosed herewith (Annexure 'C').
5. In order to create mass awareness regarding disposal of cattle dung by the illegal dairy owners, the notices as mentioned have been issued to the illegal dairy owners for closure of dairies in the West Zone area. Further, a public notice may be issued by the Head Quarter thereby asking the illegal dairy owners to remove the illegal dairies from the zonal area to control/check the disposal of cattle dung and waste water.

Dy. Director (VS)
West Zone/SDMC
09.12.19

Director (VS), SDMC

Illegal dairies still running in south zone.

Sl NO.	Name & Father name of owner	Address of illegal/unlicensed dairy	No. of cattle in dairy
1.	Sh. Tula ram S/o Late Sh. Netra Ram	A-115, Gali No. 12, devil Extn.	02
2.	Smt Sanjaywati W/o Shersingh	A-41 Gali No. 4, Devli Ext.	03
3.	Sh. Sheeshram S/o Sh. Khajan Singh	B-1073, Sangam Vihar	04
4.	Sh. Bhrampal S/o Sh. Prem	C-731, Sangam Vihar,	03
5.	Sh. Munna Khan S/o Sh. Mehtab Singh	F3/145, Sangam Vihar	04
6.	Sh. Kailash S/o Sh. Harnarayan Singh	L-1/1786/6, Sangam Vihar	05
7.	Sh. Mansingh S/o Sh. Devi Ram, Gali	Gali No. 15/2514, Sangam Vihar	30
8.	Sh. Bholu s/o Sh. Sukhbir,	B-128, Durga Vihar, Sangam Vihar	05
9.	Sh. Harbeer S/o Sh. Harnarayan Singh	M-1/8-B/1, Sangam Vihar	04
10.	Sh. Rajesh S/o Sh. Mahender	L-18, /937, Sangam Vihar	05
11.	Sh. Dilraj S/o Sh. Chajju Ram,	Sanjay Camp Dakshin puri	10
12.	Girish Yadav S/o o Sh. Chajju	Sanjay Camp, Dakshin puri	05
13.	Sh. Kirpal	19/34, Dakshin Puri	02
14.	Sh. Sant Raj	Rajpur Khurd, DDA Park	25
15.	Raju S/o Dharm Singh Sharma	Pushap Vihar Nala	06
16.	Sh. Dabhu S/o Sh. Ran Singh	Dakshin Puri Mini subhash camp.	07
17.	KriPal Singh S/o Sh. Bhajn lal	19/34 Dakshinpuri	05
18.	Sh. Virpal S/o Sh. Rajbir Singh	H. No. 105 Harijan Colony Neb Sarai	10
19.	Sh. Raju s/o Abhilal	Dairy no. 100/ Jamrudpur Village New Delhi	30
20.	Sh. Mukesh	Shamshan Ghat Chirag Delhi Nala	07
21.	Sh. Dashrath S/o Bhagatji	Gate no. 4 Freedom Fighter Pahari	12
22.	Sh. Sher Singh S/o Netram	A-41 Devli Extn. New Delhi	04
23.	Sh. Mahavir	Near Kusumpur pahari, Vasant Vihar	12
24.	Sh. Omvi W/o Karan Singh	Kuber Building Maidan Garhi	06
25.	Sh. Devender Dagar	Kuber Buidling Mainda Garhi	07
26.	Sh. Babli S/o Rampat	B-929 Sangam vihar	04
27.	Sh. Anil	Gali no. 27 Shani Bazar Sangam Vihar	30
28.	Sh. Mahender	Gali No. 26 Shani Bazar Sangam Vihar	04
29.	Sh. Atar Singh	Gali No. 26 Shani Bazar Sangam Vihar	03
30.	Sh. Sunder S/o Charan Singh	20/4 Devli Colony Main Road	04
31.	Sh. Noor Mohd.	L-48A Shani Bazar opp. Rajdhani School Sangam Vihar	25
32.	Sh. Brampal	C- Block Sangam Vihar, New Delhi	11
33.	Sh. Surjeet Singh S/o Ran Singh	Mini Subhash Camp Dakshinpuri	25
34.	Sh. Joginder S/o Sh. Bir singh	Khanpur Village	40
35.	Sh. Babli S/o Sh. Parmal	Khar pur Village	25
36.	Sh. Irshad S/o Sh. Munna Khan	L-48A Shani Bazar	07
37.	Sh. Khadak Singh	L- Block Gali No. 5 Sangam Vihar	09
38.	Sh. Dilshad	Shani Bazar Road Sangam Vihar	05
39.	Sh. Sanjay	II Block Gali No. 7 Sangam Vihar	09
40.	Sh. Sunder	Devli Road near Government School Sangam vihar New Delhi	05
41.	Smt. Mira Devi W/o Sh. Harkesh	H. No. 2567 Devli Village Mata Mandir	12
42.	Sh. Bholu S/o Sh. Het Singh	C-87 Freedom Fighter	17
43.	Sh. Amit S/o Sh. Jaypal	D-160 H. Freedom fighter	15

111	03.06.2019	Shiv Mandir Madipur, E-Extension Madipur	03
112	06.06.2019	Sangam Vihar, Teegdi	06
113	07.06.2019	Dabri Main Road, Pankha Road, Dada Dev Hospital	04
114	08.06.2019	Sagarpur Nala, D-Block Janakpuri	07
115	10.06.2019	Raghubir Nagar Marg, Keshopur Mandi, Vishnu Garden	05
116	11.06.2019	Shiv Mandir Madipur, Madipur Dispensary Road	07
117	17.06.2019	Goyla Dairy Main Road	03
118	18.06.2019	Nangli Dairy main road, Dhasipur Road	06
119	19.06.2019	Subhash Nagar, Jheel Wala Park, Shamshan Ghat	06
120	20.06.2019	Mohan Garden M-Block, Sisha Gaudam, 55 ft road Bhagwati Garden	07
121	21.06.2019	Sewa Nagar, Lakdi Market	08
122	22.06.2019	Dabri, Pankha Road	04
123	24.06.2019	Masoodpur, Basant Kunj	04
124	25.06.2019	Battak Wala Park, Madipur	05
125	28.06.2019	Nangli Dairy main road, Ghasipur Road Khatta	02
126	27.06.2019	DDA Flats Dabri, Bindapur Toilet	06
127	29.06.2019	Shiv Mandir Madipur Dispensary Road	06
TOTAL (F)			08
			97
128	01.07.2019	Bandh Road, Khatta Road, Tigri	05
129	02.07.2019	Raghubir Nagar, Nangal Raya	04
130	03.07.2019	Bindapur, Basai Darapur, Vishnu Garden Nala	05
131	06.07.2019	Dabri Pankha Road, DDA Flats Bindapur	06
132	08.07.2019	Basai, Subhash Nagar, Mohan Garden	06
133	09.07.2019	Madipur Sabji Mandi Road, Vikaspuri F-Block	07
134	10.07.2019	Basai Sochalaya, Madipur Shiv Mandir	05
135	11.07.2019	DDA Hastals, Vikas Nagar	05
136	12.07.2019	Nangli Dairy Road, Dhasipur Road	06
137	13.07.2019	Sabri Khatta, Mohan Nagar, Dada Dev Hospital	06
138	15.07.2019	Raghubir Nagar, Khyala	03
139	16.07.2019	Madipur Shiv Mandir, Madipur A-Block	06
140	17.07.2019	Pankha Road, Kotla Phase-2	04
141	19.07.2019	Malviya Nagar, Chirag Dilli Nala, Savitri Nagar	07
142	20.07.2019	Dakshin Puri, Ambedkar Nagar	06
143	22.07.2019	Goyela Dairy Main Road	05
144	23.07.2019	West Sagarpur, Durga Park	06

145	24.07.2019	Dabri Road, Pankha Road, Bindapur Sochataya	06
146	25.07.2019	Bindapur DDA Flats, Janakpur DDA Flats, Bindapur Sochataya	06
147	26.07.2019	Subhash Nagar, Tulsi Dass Marg	05
148	27.07.2019	Vipin Garden	05
149	31.07.2019	Khyala	04 (Goat)
150	31.07.2019	Dabri Flyover, Dada Dev Hospital	07
TOTAL (G)			125
151	01.08.2019	Nangli Dairy, Main Road, Dhasipur, Uttam Nagar	06
152	02.08.2019	Subhash Nagar, 2-Block, Tulsi Dass Marg, Jheel Wala Park	07
153	03.08.2019	A/3, Asalatpur, Janakpur	06
154	05.08.2019	Jaitpur area, Hari Nagar Gaon	04
155	06.08.2019	R-Block, Raghubir Nagar	03
156	07.08.2019	Mehrouli Aam Wala Bagh, Chhatarpur	05
157	08.08.2019	G.V-1, 2, Jamrudpur	06
158	09.08.2019	Sagarpur, Dada Dev Hospital	08
159	10.08.2019	Goyla Dairy Main Road, Kikar Wala Stand	07
160	13.08.2019	Keshopur Mandi, Choukhandi, Vishnu Garden, Khyala Nala	05
161	14.08.2019	Vipin Garden, Sisha Gaudam, Mohan Garden, Bhagwati Garden	07
162	17.08.2019	Maidan Garhi	02
163	20.08.2019	Vikaspuri, Hastal, Holi Chowk	06
164	21.08.2019	MCD Park Holi Chowk, F& D Block Hastal Vihar, Park-II near DDA Park	07
165	22.08.2019	Pocket-II, Paschim Puri, F-Block, Madipur, Dabri Pankha Road	07
166	23.08.2019	Raghubir Nagar, R-Block, Khatta, Madipur	05
167	26.08.2019	Bhagwal Mahavir Marg, Janakpuri, Pankha Road near Janakpuri	06
168	27.08.2019	Nangal Raya, Dabri Mor, Uttam Nagar, D-Block, Janakpuri	07
169	28.08.2019	Nangal Raya, Dabri Mor, Uttam Nagar, B-Block, Janakpuri	05
170	29.08.2019	Pankha Road, Janakpuri, Subhash Nagar	06
171	30.08.2019	Vikaspuri, Kali Basti, Hastal Village, Safede Wala Park	07
172	31.08.2019	Mother Dairy Wala Park, Hastal	03
TOTAL (H)			124
173	02.09.2019	Subhash Nagar, Tulsi Dass Marg, Shamshan Ghat	05
174	03.09.2019	Tilak Nagar, Shivaji Enclave, Tagore Garden, Subhash Nagar	07
175	04.09.2019	Kotla Vihar Phase-I (Nala), Shivaji Enclave, Khyala Bus Stand	06
176	05.09.2019	Vikas Nagar, Mohan Garden	05
177	06.09.2019	Kotla South Extension, Babu Park	05

175	07.09.2019	Babu Park, Kota Area	06
176	09.09.2019	Nangli Main Road, Subhash Nagar, Tuls Dass Marg	07
180	11.09.2019	Subhash Nagar area, Tuls Dass Marg	04
181	12.09.2019	Vikas puri, Kali Basti, Rama Park, Sisha Godam	06
182	13.09.2019	Jamnudpur, Chaug Delhi, Khanpur	06
183	14.09.2019	Subhash Nagar, Jheel Wala Park	09
184	16.09.2019	Mohan Garden, Sisha Godam, Sainik Enclave	05
185	17.09.2019	Sisha Godam, Paraha Road, Dabri Khatta	05
186	18.09.2019	Sainik Enclave, PCW Chowk, Mohan Garden, Raghubir Nagar, Goan Chowk	06
187	19.09.2019	Baba Balaknath Mandir, E-Block, Moti Bagh area	05
188	20.09.2019	A-3, Asalatpur, Vishnu Garden, Chand Nagar, Nangli Dairy, Main Road, Dhaspur Khatta	06
189	21.09.2019	Suitapur, Gadaipur, Chhitorni	06
190	23.09.2019	Sarita Vihar, Anni Gaon	07
191	24.09.2019	Subhash Nagar, Bakkarwala, Keshopur Mandi	05
192	25.06.2019	Bindapur Sochalaya, Jankipuri, Anup Nagar	04
193	26.09.2019	Bus Deput, Khyala	05
194	27.09.2019	Dabri Area	06
195	28.09.2019	Rajpur Khurd, Maidan Garhi	06
196	30.09.2019	A-3, Janakpuri, Basai, Sochalaya, Banni Camp	06
Total (I)			155
197	01.10.2019	Dabri, Sisha Godam, Vikas Nagar Nala	06
198	03.10.2019	Keshopur Mandi, Basai Darapur Khatta	05
199	05.10.2019	D-2 Block Janakpuri, Shiv Mandir Madipur, D- 2A, Nangal Raya	06
200	04.10.2019	Shiv Mandir, Madipur, Vishnu Garden, Hastal	06
201	07.10.2019	Raghubir Nagar, Madipur, Janakpuri	09
202	09.10.2019	Chanchal Park, Kunwar Singh Nagar, Baprola	06
203	10.10.2019	Janakpuri B/2 Block, Madipur, Khyala Nala	06
204	11.10.2019	Kotla Vihar Phase-II Nala	08
205	12.10.2019	Nangli Dairy, Main Road, Dhansipur Khatta	06
206	14.10.2019	Vikas puri, Kali Basti, Baprola Village	06
207	15.10.2019	Madipur Shiv Mandir, Keshopur Mandi, Tuls Dass Marg, Vikas puri, Kali Basti	07
208	16.10.2019	Hari Nagar, Jail Road, A/5 Janakpuri, Pankha Road	06
209	17.10.2019	Jaitpur, Hari Nagar Village	06
210	18.10.2019	Dabir Mor, Dada Dev, Khatta	06
211	19.10.2019	Subhash Nagar, Jheel Wala Park, Tuls Dass Marg	08
212	21.10.2019	Chhatarpur, Mehrouli	05
213	22.10.2019	Raghubir Nagar, R-Block Khatta, Raghubir Nagar area	07
214	23.10.2019	Vikas puri, Taneja Bekari, Cornel Bhati Road, Kali Basi	07
215	24.10.2019	Vikas Nagar, Cornel Bhati Road, Kunwar Singh Nagar	06
216	25.10.2019	Goyela Dairy, Main Road, Kikkar Wala Khatta	06

Dy. Director (V/S)

This
2019/19
Guidelines
SOMC vide
05.12.2011

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217	26.10.2019	Vikaspur, Krishna Colony	05
218	29.10.2019	Vishnu Garden, Raghbir Nagar, Rajoun Garden	05
219	30.10.2019	Kotla, Sarita Vihar	04
220	31.10.2019	Baprola, Raghbir Nagar, B Block	06
Total (J)			148

221	01.11.2019	Raghbir Nagar, Shiv Nagar, Subhash Nagar	05
222	04.11.2019	GKI, Jamrudpur	04
223	05.11.2019	Subhash Nagar, Tulsi Dass Marg, Vikas Pur Nala	04
224	08.11.2019	Nangli Dairy, Main Road, Dhasipur Khatta	04
225	07.11.2019	DLF Chhattarpur, Mehrouli	05
226	06.11.2019	Raghbir Nagar Nala, R-Block, Raghbir Nagar Khatta, Khyala Nala	07
227	09.11.2019	Badh Road, Sangam Vihar, Pushp Vihar	06
228	11.11.2019	Madangiri, Dakshinpur	04
229	13.11.2019	Pankha Road, Dabri Road, Bindapur Sochlaya	07
230	14.11.2019	Nangal Raya, Flyover, Raghbir Nagar area	06
231	15.11.2019	Sagarpur Flyover	06
232	18.11.2019	Basantkunj, Maksoodpur	05
233	19.11.2019	Sagarpur Flyover, Pankha Road, Keshopur Mandi, Raghbir Nagar Nala	06
234	20.11.2019	Mohan Garden, M-Block, Dwarka Mor, Sisha Gaudam	07
235	21.11.2019	Raghbir Nagar, Vishnu Garden Nala	06
236	22.11.2019	Dabri Flyover, Dabir Khatta, Dada Dev Hospital	06
237	23.11.2019	Raghbir Nagar Nala, Shivaji Enclave	06
238	25.11.2019	Sangam Vihar, Badhroad Khatta	06
239	26.11.2019	Krishna Colony, Hastal Road Khatta	06
240	27.11.2019	Baprola, Murga Chowk, Kotla Vihar, Vikas Nagar Phase-II	07
241	28.11.2019	D-Block, Murga Chowk, Vikas Nagar, Baprola Village	09
242	29.11.2019	Goyela Dairy, Main Road, Kikkar Wala Khatta	08
243	30.11.2019	Baprola Village, Dabir Main Road, Pankha Road	08
Total (K)			138

GRAND TOTAL (A+B+C+D+E+F+G+H+I+J+K) **1396**



South Delhi Municipal Corporation
Veterinary Services Department
Central Zone, Lajpat Nagar, New Delhi-24
(Tel.No.011-29811765 E-mail dydirvetonz@gmail.com)

No.831/DD (VS)/CNZ/2019

Dated 09/12/2019

On 09.12.2019, upon telephonic message, to send the ATR regarding action taken against illegal dairy in the central zone w.e.f 01.07.2019 till date. The detail is as under:-

S.No	Months	Number of Stray Cattle impounded	Number of Challans to the dairy owners	Number of Notice to the dairy owners	Number of illegal dairies sealed/ removed/itself
1.	July -19	68	13	--	--
2.	Aug-19	140	01	01	01
3.	Sept-19	139	06	06	02
4.	Oct-19	110	02	01	--
5.	Nov-19	107	15	01	--
6.	01.12.19 to till date	22	20	145	--
Total		606	57	154	03

Enc 1: List of illegal dairy/dairies at authorized dairy colony

Director (VS)/SDMC

[Signature]
Dy Director (VS)
Central Zone

List of illegal dairy owners who keeps dairy animals and stray cattle in the area of Central Zone.

S.No.	Name of the illegal dairy owner	Address of illegal dairy owner/where they keep dairy animals/stray cattle
1.	Sh. Devender S/o Late Sh. Mahesh	Opp. H. No.-123, Babu Park, Kotla Mubarakpur, New Delhi-110003.
2.	Sh. Annu S/o Late Sh. Shyam Singh	2023, Babu Park, Kotla Mubarakpur, Pillangi New Delhi-110003
3.	Sh. Ajeet Singh S/o Shri .Ram Das	Opp House No. A -68, A-69, A-70 and adjacent to DOA Park/ Babu Park, Kotla Mubarakpur
4.	Sh. Ravi Kumar S/o Shri Ram Singh	Opp House No. A -68, A-69, A-70 adjacent to Babu Park, Kotla Mubarakpur, New Delhi-110003
5.	Sh. Jugan S/o Sh. Jaipal	Opp. H.No 19/1, Sabzi Mandi Road, Near Mandir, Kotla Mubarkpur, New Delhi-110003
6.	Sh. Davinder Kumar S/o Sh. Raju	E-108, Frem Nagar, Kotla Mubarak Pur, N.Delhi-03
7.	Sh. Ravi Choudhary S/o Sh. Ajeet Singh	Opp.House No.2028 Pillangi, Kotla Mubarakpur New Delhi-110003
8.	Sh. Atar Singh S/o Sh. Ram Chander	Opp. H. No. 2028, Pillangi, Kotla Mubarakpur New Delhi-110003.
9.	Sh. Buch Ram S/o Surj	Opp H .No 1958. Pillangi Kotla Mubarakpur
10.	Sh. Sunder S/o Jarveer	2028, Village Pillangi, Kotla Mubarak Pur, New Delhi-110003
11.	Sh. Ramesh Kumar (Chhnaga)	32, Alligunj Kotla Mubarak Pur New Delhi-110003
12.	Sh. Sanjay S/o Dharm Pal	A-10, Amrit nager Kotla Mubarakpur New Delhi-110003
13.	Sh. Naresh S/o Chhotu	2024, Babu Park Pillangi Kotla Mubarakpur New Delhi-110003
14.	Sh. Ram Kumar S/o Sh. Dharamvir	R/o 1900, Near Pillangi Nala Road Kotla Mubarakpur New Delhi-110003.
15.	Sh. Chintu (Akash) S/o Sh. Naresh	2024, Pillangi, Kotla Mubarakpur New Delhi-110003.
16.	Sh. Kishan S/o Sh. Nainu (Om Prakash)	2024, Pillangi, Kotla Mubarakpur New Delhi-110003.
17.	Sh. Vinod S/o Sh. Kishan Lal	1901, Pillangi, Kotla Mubarkpur, New Delhi-110003.
18.	Sh. Bhim/Ishwar S/o Sh. Ghasita	1948, Pillangi, Kotla Mubarkpur, New Delhi-110003.
19.	Sh. Bhagmal	78, Sara Kale Khan, New Delhi-110014

20.	Sh. Ch. Sunder Kumar	78, Sara Kale Khan, New Delhi-110014
21.	Sh. Sompal S/o Horam	RZ 2654/29, Tugalkabad Extension, New Delhi-19
22.	Sh. Jugun	Tuglakabad Village, New Delhi-110044
23.	Sh. Nikki	Tuglakabad Village, New Delhi-110044
24.	Sh. Kishan S/o Sh. Ram Chander	Kanger Mohalla, Tugalkabad Village, New Delhi-44
25.	Sh. Bairaj S/o Khanu	G-59, Jasola Village, New Delhi-110025
26.	Sh. Subhash S/o Bhajan Lal	H. No 36, Jasola Village, New Delhi-110025
27.	Sh. Omi S/o Rajpal	G -146, Harkesh, Nagar Near Railway Line, ND-20
28.	Sh. Dharmveer S/o Ramu	G - 56, Harkesh Nagar, New Delhi-110020
29.	Sh. Vadi S/o Naleu	G - 89, Harkesh Nagar, New Delhi-110020
30.	Sh. Manoj S/o Mangat Ram	88/2, Meethapur Village, New Delhi-110044
31.	Sh. Tej Singh S/o Sh. Rameshwar	Alla Mohalla, Tehkhand Village Okhla Phase-I, New Delhi-110020
32.	Sh. Vikram S/O Sh. Tojram	A/3, Sindhu Pharam Road, Mithapur, Badarpur, New Delhi-110044
33.	Sh. Gile Singh S/o Sh. Hati Singh	A/9, A-10, Gali No. 1, Peer Baba Gali Shiv Puri, Meethapur, , New Delhi-110044
34.	Sh. Birju S/o Sh. Manohar Lal	C-06, Om Nagar, (Opposite School Gate No.02, Meethapur, New Delhi-110044.
35.	Sh. Laxmi Narayan S/o Sh. Monan Lal	656/3, Near Burf Factory, Village Han Nagar, Molarband, New Delhi-110044
36.	Sh. Pramod S/o Sh. Harpal	H.No.B-52, Gali No.01, Madnapur Khadar Extension, New Delhi-110076.
37.	Sh. Bukki S/o	Behind Sabji Mandi, Harkesh Nagar
38.	Sh. Vinod S/o Sh. Kalu	G-Block, Harkesh Nagar
39.	Sh. Lilu S/o Sh. Basant Ram	I-Block, Harkesh Nagar
40.	Sh. Jaggi S/o Sh. Hukar	I-Block, Harkesh Nagar

DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
I-10, Vikas Kuteer, I.P. Estate, New Delhi-110002
(CDF BRANCH)

No: R/72/Dy. Dir./(CDF)/DUSIB/2018/D-170

Date: 10/12/19

To,

The Member Secretary,
Delhi Pollution Control Committee,
5th floor, ISBT Buidling,
Kashmere Gate, Delhi-54.

Delhi Pollution Control Committee
Dairy No. 65305
16 DEC 2019
MS
Sgt. of Receiving Officer

MS/9809
17/12/19

Sub: Directions u/s 33(A) of the Water (Prevention & control of Pollution), Act, 1974 and u/s 31 (A) of the Air (Prevention & control of Pollution), Act, 1981 as amended to date, in the matter of Hon'ble NGT OA no.46/2018 titled as "Nuggepalli Jayasimha Vs GNCTD & others".

Sir,

I am directed to refer to the abovementioned directions of the DPCC and to inform you that the following action has been taken by the DUSIB in this regard:

1. The copy of the guidelines of the CPCB, has been forwarded to Presidents of all the 03 CDFs, Gazipur, Madanpur Khadar and Masoodpur, running under the jurisdiction of the DUSIB, with directions to spread the awareness to all their members for strict compliance.
2. To spread the mass awareness among the dairies farmers/owners about these guidelines, pamphlets would be stick at the prominent places in the all 03 dairies.
3. Further, it is to inform you that except abovementioned 03 dairy Farms, no other dairies exist under the DUSIB, as per record.
4. Regarding action taken against the defaulters, it had already been conveyed to the Development Department, the Nodal Agency in this matter, with reference to the meeting held on 20.09.2018, vide this office letter of even no. dated 28.09.2018, that the DUSIB does not have any mandate or infrastructure to carry out such exercise. The basic mandate of the DUSIB, which is duly defined in DUSIB Act 2010 is to rehabilitate/facilitate poor section of the society. There is no infrastructure available with DUSIB to rear and raise the animal of any kind.
5. Further, as assured in the letter dated 28.09.2018, the DUSIB, had already provided the details of the allottees of all the 03 cattle dairy farms (Gazipur, Madanpur Khadar & Masoodpur) to EDMC & SDMC, vide letter dated 04.10.2018.

CME/10093
19/12/19

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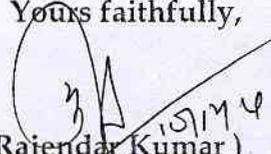
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- 6. Regarding sanitation issue, it had also already been conveyed to the Nodal Agency that the DUSIB does not carry out any sanitation work even in residential / commercial colonies, of DUSIB. The such work, along with the other basic amenities are carried out by MCD concerned since long. The such work is entrusted with such MCD only. The Municipal Corporations had already been provided the list of the allottees of the all 03 dairies farms with assurance to extend cooperation, whatever and whenever needed. It has also been conveyed to them that the Agencies are at Liberty to carry out any penal action in these dairies farms to enforce their respective Provisions/ Act. (copy of the letter dated 28.09.2018 is enclosed herewith for ready reference).

It is once again reiterated that the DUSIB does not have any mandate to rear and raise the animals of any kind. The DUSIB was constituted under DUSIB ACT 2010 for the specific purpose to facilitate/rehabilitate the poor/weaker section of the society. All the 03 CDFs had been transferred to DUSIB as a part and parcel of the assets of the erstwhile Slum & JJ Wing of MCD, on its Constitution.

Encl: As above.

Yours faithfully,

 (Rajendar Kumar)
 Dy. Director (CDF)

Copy to :

- 1. PS to Member (Admn.), DUSIB
- 2. Director (CDF), DUSIB

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**DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
I-10, Vikas Kuteer, I.P. Estate, New Delhi-110002
(CDF BRANCH)**

No: R/72/Dy. Dir./(CDF)/DUSIB/2018/D-55

Date: 4/10/18

To,

Dr. M.L. Sharma
Dy. Director (VS)
Veterinary Department,
EDMC, Karkardooma Zone,
Delhi-

Sub : Forwarding of documents regarding Gazipur Dairy Farm.

Sir,

With reference to your letter No. Nil dated 01.10.2018 on the subject above and in continuation of this office letter dated 28.9.2018 regarding NGT Matter Naggepalli Jayasimha Vs. GNCTD & Ors., please find enclosed herewith the following documents in r/o Gazipur Dairy Farm :-

1. List of allottee/occupant of Gazipur Dairy Farm.
2. Site Map of Gazipur Dairy Farm.

Yours faithfully,

(Rajendar Kumar)
Dy. Director (CDF)

Encl.: As above.

Copy to : for information please:

1. PS to Special Development Commissioner, Development Department, 5/9, Underhill road, Delhi-54.
2. PS to Member (Admn.), DUSIB, Punarwas Bhawan, New Delhi.
3. Director (AH), Animal Husbandry Unit, Development Department, Zorawar Singh Marg, near Pul Mithai, Tis Hazari, Delhi-54.

(Rajendar Kumar)
Dy. Director (CDF)

DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
I-10, Vikas Kuteer, I.P. Estate, New Delhi-110002
(CDF BRANCH)

No: R/72/Dy. Dir./(CDF)/DUSIB/2018/D-94

Date: 28-9-18

To,

The Spl. Development Commissioner,
Development Department,
5/9, Underhill Road, Delhi.

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28/9/18

Sub : Meeting dated 20.09.2018 in the matter of Nuggepalli Jayasimha Vs GNCTD.

Sir,

This is with reference to the minutes of meeting held on 20.09.2018 at 11:00 am in the chamber of Development Commissioner on the subject cited above and attended by the Dy. Director (DUSIB). In the minutes of the meetings, the directions have been issued to DUSIB on the following three issues :

1. Overcrowding of animal.
2. Sanitation
3. Licensing under MCD Act.

At the outset , it is to submit that though DUSIB has management and control of 03 Cattle Dairy Farms, namely Gazipur, Madanpur Khadar and Masoodpur CDF, however, the DUSIB neither has any mandate nor any specific & dedicated manpower for rearing and raising cattle. These dairies were developed by DDA sometimes in the year 1975-76 and then handed over to MCD in the year 1991-92, as a part and parcel of the Slum & JJ wing . During 1976-77 itself, the DDA, had formulated a lease scheme for these dairies but dairy owners/allottee did not show interest in the scheme, as per record and so , since then only License fee was charged @Rs.20/- per ring p.m. (Rs.10/- for small plots in Gazipur). Later on , these dairies were transferred to DUSIB, in the year 2010, after its constitution . The DUSIB does not have any role in running of dairies. . Only, License fee was/is charged for using the land of the DUSIB .

It is further to inform you that Land title of Masoodpur Dairy Farm has not been transferred to Slum & JJ wing (DDA as well as MCD)at that time and not to DUSIB till date. The DUSIB had referred this issue to Urban Development Department , GNCTD, which was further referred to Hon'ble LG and on the direction of Hon'ble LG, the vice Chairman, DDA has been requested to sort out this issue , vide this office letter no.D-90/DD/CDF/DUSIB/2018 Dated 04.09.2018. Moreover, the Masoodpur Dairy Residents Welfare Association had filed a writ petition in the Hon'ble Delhi high Court No. WP (C) 12405/2006, titled as Masoorpur Dairy Welfare Association Vs UOI and ors. The Hon'ble Delhi High Court vide order dated 04.08.2006, directed to maintain status quo in respect of the possession till the next date of hearing which was continued by the Hon'ble Court from time to time. The Hon'ble court ordered to list this matter in the category of "Regular

H. S. K.

CEO
M(A)

22/10/18
M(A)

Ray

R-2859/M(A)/18 (2P)
01/10/18

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With regard to overcrowding, the DUSIB does not have any mandate or infra structure to carry out such exercise. The basic mandate of the DUSIB, which is duly defined in DUSIB Act 2010 is to rehabilitate/facilitate poor section of the society. There is no infrastructure available with DUSIB to rear and raise the animal of any kind. It is the mandate of Animal Husbandry Department or the MCD concerned. The DUSIB, at maximum, can provide the lists of the allottees of all the 03 dairies (Gazipur, Madanpur Khadar & Masoodpur) , which are under the jurisdiction of DUSIB to MCD /AHU along with the details of the rings allotted to each allottee. The concerned department may check and take action , accordingly.

Regarding sanitation, it is to submit that the DUSIB does not carry out any sanitation work even in residential / commercial colonies, of DUSIB. The such work, along with the other basic amenities are carried out by MCD concerned since long. So the question of up keeping the sanitation in these animal colonies does not arise. The such work is entrusted with MCD only and MCD concerned should carry out the same.

As far as registration of dairies under MCD Act, is concerned , it is the mandate of MCD to enforce its provision. Moreover, the such action of cancellation of allotment for violation of MCD Act, does not seem feasible under DUSIB Act, 2010. At maximum , the DUSIB may issue advisory in the form of pamphlets/notices to the allottees /dairy owners of all the 03 CDF to this effect.

It is pertinent to mention here that around 50-70 such notices, in each Cattle Dairy were pasted/circulated in all the 03 CDFs by the CDF section of DUSIB in the last week of August, 2018 to spread wide awareness of this provision of MCD. A similar exercise will be carried out again and around 100 such notices again will be pasted at the prominent location of all the 03 dairies as advisory to allottees/dairy owners, for registration under MCD Act. Further, the MCD concerned are at liberty to take action for any violation of MCD Act, in these Dairies Farms.

Yours faithfully,

Bansh Raj
28/09/2018

(Bansh Raj)

Pr. Director (CDF)

Copy to : for information please:

1. PS to CEO, DUSIB, Punarwas Bhawan, New Delhi
2. PS to Member (Admn.), DUSIB, Punarwas Bhawan, New Delhi
3. The Commissioner, SDMC, Civic Centre, Minto Road, New Delhi
4. The Commissioner, EDMC, 419, Udyog Sadan, Patparganj Industrial area, Delhi-110092.

**DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
(CDF BRANCH)**

I-11, Vikas Kuteer, I.P. Estate, New Delhi-110002

PUBLIC NOTICE

Attention of allottees / occupant of all dairies of Masudpur, Ghazipur and Madanpur Khadar are invited to the section 33(A) of the Water (Prevention & control of Pollution), Act, 1974 and section 31(A) of the Air (Prevention & control of Pollution), Act, 1981 as amended to date, in the matter of Hon'ble NGT OA No.46/2018 titled as "Nuggepalli Jayasimha Vs GNCTD & others" and the following guidelines of Central Pollution Control Board for Environmental Management of Dairy Farms :

1. Management of Solid Wastes:

- (a) Dairies should collect dung from the floor of the shed. The surroundings areas should also be cleaned.
- (b) The solid waste should be segregated based on organic waste, medical & chemical waste and other solid waste and the same should be contained, collected & store in different bins/pits for treatment.
- (c) The chemicals and veterinary medicines should be stored securely and dispose the biomedical waste (vaccines , vails, medicines etc) as per the provisions of Biomedical Waste management Rules 2016.
- (d) The dung and fodder residues should not be washed in drains to avoid clogging of drain and destruction of aquatic life downstream.
- (e) Dairies should have adequate infrastructure to ensure proper disposal of solid wastes and wastewater. The methods of Composting/ Vermicomposting, Biogas/compressed biogas production and use as fuel as replacement of firewood, may be adopted for disposal of solid wastes.

2. Wastewater management :

- (a) Dairies should take necessary steps for the judicious usage of water for drinking and bathing of cattle and other services, and the same should not exceed 100 litre/day/cattle.
- (b) Permission should be obtained from Central Ground Water Authority for extraction of groundwater.
- (c) The wastewater, being discharged, should be ensured, is adequately treated so as to meet the standards as prescribed by SPCBs/PCC as per mode of disposal.
- (d) Should ensure that the wastewater does not percolate through ground and pollutes the groundwater. The flooring of the shed should be properly paved (impervious) with a wastewater collection system. The floor should not be slippery to ensure safety of cattle.
- (e) The dairies should use phosphate free and eco friendly cleaning agents in order to avoid eutrophication in water bodies.

3. Air Qaulity Management:

- (a) The animals housing should be adequately ventilated allowing sufficient supply of fresh air to remove humidity, dissipate neat and prevent build up of gases such Carbon dioxide , ammonia etc.
- (b) Dairies should follow good housekeeping practices like maintaining proper sanitary conditions, protecting dung from unwanted pests/insets in order to minimize odour nuisance.
- (c) The floor, feeding, water and air spaces available for each animal should be adequate for standing, resting, loafing, exercising , feeding , watering and ventilation as per BIS standards.
- (d) Dairies should collect carcasses on regular basis and dispose them adequately in a hygienic manner.
- (e) The dairies should improve/modify the quality and dosage of feed/forage/supplements in order to reduce enteric methane generations from livestock.
- (f) Dairy farms and gaushalas should plant trees or develop green belt to provide a barrier against the spread of foul smell or noise originating from them.

All Dairy Allottees / occupant, are requested to ensure the strict compliance of these guidelines to avoid any penal/legal action.

Dy. Director (CDF)

जन सूचना

मसूदपुर, गाजीपुर एवं मदनपुर खादर के सभी डेयरी के आबटियों / कब्जाधारको का ध्यान जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के अधिनियम 33 (ए) और वायु (प्रदूषण की रोकथाम और प्रदूषण नियंत्रण) अधिनियम, 1981 के अधिनियम 31(ए) के अन्तर्गत माननीय NGT OA No.46 / 2018 के मामले में "नगापल्ली जयसिमाप्पा बनाम दिल्ली सरकार एवं अन्य" के मामले में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निम्नलिखित दिशा निर्देशों की ओर आकर्षित किया जाता है :-

1. ठोस कचरे का प्रबंधन

- डेयरियों को शेड के फर्श से गोबर इकट्ठा करना चाहिए। आसपास के क्षेत्रों को भी साफ करना चाहिए।
- ठोस अपशिष्ट को कार्बनिक अपशिष्ट, चिकित्सा और रासायनिक अपशिष्ट और अन्य ठोस अपशिष्ट के आधार पर अलग किया जाना चाहिए और उपचार के लिए अलग-अलग डिब्बे / गड्ढों में समाहित, संग्रहित और भण्डारण किया जाना चाहिए।
- बायोमेडिकल वेस्ट मैनेजमेंट रूल्स 2016 के प्रावधानों के अनुसार रसायनों और पशु चिकित्सा दवाओं को सुरक्षित रूप से संग्रहित किया जाना चाहिए और बायोमेडिकल वेस्ट (टीके, वैल्स, दवाएं आदि) का निपटान करना चाहिए।
- जल के बहाव को कम करने और जलीय जीवन को नष्ट होने से बचाने के लिए गोबर और चारे के अवशेषों को नालियों में नहीं धोना चाहिए।
- ठोस कचरे और अपशिष्ट जल के उचित निपटान को सुनिश्चित करने के लिए डेयरियों के पास पर्याप्त बुनियादी ढांचा होना चाहिए। कम्पोस्टिंग / वर्मीकम्पोस्टिंग, बायोगैस / संपीड़ित बायोगैस उत्पादन और ईंधन के प्रतिस्थापन के रूप में ईंधन के उपयोग के तरीकों को ठोस कचरे के निपटान के लिए अपनाया जा सकता है।

2. अपशिष्ट प्रबंधन

- डेयरियों में पशुओं के पीने और स्नान एवं अन्य सेवाओं के लिए पानी के विवेकपूर्ण उपयोग के लिए आवश्यक कटम उठाने चाहिए और 100 लीटर / दिन / नवशियों से अधिक नहीं होना चाहिए।
- भूजल की निकासी के लिए केंद्रीय भूजल प्राधिकरण से अनुमति ली जानी चाहिए।
- अपशिष्ट जल को यह सुनिश्चित किया जाना चाहिए कि निपटान के मोड के अनुसार SPCBs / PCC द्वारा निर्धारित मानकों को पूरा करने के लिए पर्याप्त रूप से शोधित किया जाए।
- यह सुनिश्चित करना चाहिए कि अपशिष्ट जल जमीन के अंदर रिस कर भूजल को प्रदूषित न करें। अपशिष्ट जल संग्रहण प्रणाली के साथ शेड का फर्श ठीक से पक्का (अभेद्य) होना चाहिए। नवशियों की सुरक्षा सुनिश्चित करने के लिए फर्श पर फिसलन नहीं होना चाहिए।
- डेयरियों को जल निकायों में यूट्रोफिकेशन से बचने के लिए फॉस्फेट मुक्त और पर्यावरण के अनुकूल सफाई एजेंटों का उपयोग करना चाहिए।

3. वायु गुणवत्ता प्रबंधन:

- जानवरों के बाड़े को पर्याप्त रूप से हवादार होना चाहिए ताकि वे नमी को दूर करने, उष्मा का फैलाव करने होने और कार्बन डाइऑक्साइड, अमोनिया आदि गैसों के निर्माण को रोकने के लिए ताजी हवा की पर्याप्त आपूर्ति की अनुमति दे सकें।
- डेयरियों को अच्छी साफ-सफाई व्यवस्था को बनाये रखने के लिए अच्छे हाउसकीपिंग प्रथाओं का पालन करना चाहिए, ताकि गंध आह्व को कम करने के लिए अवांछित कीटों / कीटों से गोबर की रक्षा हो सके।
- बीआईएस मानकों के अनुसार प्रत्येक जानवर के लिए पर्याप्त फर्श, भोजन, पानी और वायु होना चाहिए ताकि उनके लिए पर्याप्त रिकत स्थान खड़े होने, आराम करने, घूमने, व्यायाम करने, खिलाने, पानी देने और वेंटिलेशन उपलब्ध हो।
- डेयरियों को नियमित आधार पर शव एकत्र करना चाहिए और उन्हें स्वच्छ तरीके से पर्याप्त रूप से निपटाना चाहिए।
- डेयरियों को पशुओं के चारा / पूरक की गुणवत्ता और खुराक में सुधार करना चाहिए ताकि उनके मलमूत्र से मिथेन गैस कम से कम बने।
- डेयरियों को पौधे लगाने चाहिये और हरी पट्टी का विकास करना चाहिए ताकि बदबूदार गन्ध और ध्वनि को रोका जा सके।

सभी डेयरी के आबटियों / कब्जाधार को से अनुरोध है कि किसी भी दंड / कानूनी कार्रवाई से बचने के लिए इन दिशानिर्देशों का सख्ती से पालन सुनिश्चित करें।

Before the National Green Tribunal Principal Bench, New Delhi

**Original Application No.46/2018
(M.A. No. 1474/2018 & 1539/2018)**

Nuggehali Jayasimha V/s Govt. of NCT of Delhi

A. Action taken against illegal dairies by the North DMC

- (i) Despite inadequate logistics and half the workforce of sanctioned strength, efforts were made to control menace of stray cattle. 192 illegal dairies were sealed and 71 removed.
- (ii) Detail of the stray cattle rounded up from the zones for deportation to Gaushala, illegal dairy premises sealed, prosecutions launched, complaints lodged, FIR registered against the offenders indulged in illicit dairy activities and penalty imposed w.e.f. 01.01.2019 to 07.12.2019 is tabulated below:-

S.No	Action	Action Taken
1	Number of stray cattle impounded	3993
2	Number of illegal dairies sealed.	192
3	Number of illegal dairies removed.	71
4	Number of illegal dairy owners prosecuted/Challaned	674
5	Number of letters sent to SHO for lodging FIR against owners of illegal dairy	293
6	Number of FIR registered against illegal dairy owners U/S 289 of IPC & 98 DP Act to the Delhi Police.	136
7	Amount of penalty imposed on the illegal dairy owners U/S 417, 323, 397 of DMC Act 1957.	Rs.3,84,070/-
8	Number of licenses issued to the dairy owners in the authorized dairy colonies.	38
9	Number of dairies where water supply disconnected	50
10	Number of dairies where electricity supply disconnected	60
11	Disconnection and sealing of illegal bore wells of dairy units in Ghogha Project by Flood & Irrigation Department, DJB, SDM & North DMC	17

1. Augmentation of the cattle catching fleet and strengthening of workforce

Out of a fleet of 13 cattle catching trucks, only 5 are now functional. Other trucks became redundant pursuant to the NGT norms set for over 10 years old diesel vehicles in Delhi. Work order has been issued for fabrication of 6 new trucks chassis to cattle friendly transportation. Once the new vehicles are road-worthy, drives against the stray cattle will intensify in double shift.

2. Relocation of unauthorized dairies to Ghogha Dairy Project

- (i) For relocation of dairies, basic facilities have been provided in Ghogha Project viz: drinking water supply by DJB, 4 lakh litre water capacity UGR, electrification, street lights, mast lights by NDPL, provision for individual water and electricity connections to owners by DJB and NDPL, veterinary hospital for treatment of animals by Development Department, round the clock security guards deployment from Delhi Civil Defence Volunteers and a CAT ambulance stationed there for round the clock medical emergency assistance to the dairy owners.

-2-

- (ii) As per the approval of Competent Authority, demand-cum-allotment letters were posted initially for the allotment of about 1327 dairy plots. Possession letters were issued to 564 applicants who had completed requisite documentation and deposited cost of plots. Physical possession of 597 dairy plots was taken over by the allottees.
- (iii) Despite availability of basic infrastructure required for establishing dairies in Ghogha are in place, only 144 dairy units could be relocated there. Most of the allottees are reluctant to go there on the pretext of it being at a distant place and for fear of losing their city clientele.
- (iv) Hence, Notices were published in the newspapers followed by reminders advising therewith the allottees of dairy plots to shift their dairies to Ghogha Project at the earliest failing which allotment will be cancelled.
- (v) Letters for cancellation of allotment of dairy plots have been speed posted to 532 applicants till date who did not shift their dairy to Ghogha despite reminding them to comply with relevant orders of the Hon'ble High Court for relocation of dairies.

3. Measures taken to make conditions unviable for the illegal dairies

- (i) To dissuade covert activities of illegal dairy, BSES and DJB have been requested for disconnection of water and electricity supply of such units.
- (ii) After removal of illegal dairies from the localities, SHOs are informed to intensify patrolling near vulnerable spots to preserve their stray cattle free status.
- (iii) Co-ordination Committee of Municipal Deputy Commissioners and DCPs of each police district re-activated for eradication of the menace of stray cattle in zones. Committee will monitor regular campaigns against illegal dairies and stray cattle.
- (iv) The Commissioner, North DMC vide a D.O. No.D-11/CMR/NDMC/CC/19 dated 10.01.2019 has written to the Commissioner, Delhi Police followed by reminder dt. 22.7.2019 for issuing suitable instructions to prohibit entry of the livestock of the unauthorized traders at the border check-posts. Only valid dairy license holders ought to be permitted to transport cattle in the approved dairy colonies and rural areas.
- (v) To expedite implementation of electronic identification of dairy cattle by the Development Department to enable tracing the owners of straying cattle to fix onus for aggravating their nuisance, the matter is being pursued regularly with the Director, Animal Husbandry Unit.
- (vi) Polluters in the dairy colonies and other Municipal wards have to be prosecuted by the zonal authorities under the applicable provisions of NGT rules.

B. Action initiated by the North DMC:

Pursuant to **Solid Waste Management Rules, 2016**, North DMC initiated a proposal to set up a bio-methanation plant of 200 TPD in Bhalaswa Dairy for utilization of dung from all the 4 dairies of the North DMC is in progress. M/s. CEID Consultants and Engineering Pvt. Ltd. have been selected as a concessionaire and letter of award issued on 14th December, 2018. Provisions are made that concessionaire shall transport dung from all the 4 dairies of North DMC to the plant site Bhalaswa Dairy for processing. Bio-methanation plant will be commissioned in **15 months**. The work of boundary wall was held up due to temporary ban on construction activities.

1. Objectives of Bhalaswa bio-methanation plant are:

- (a) To ensure scientific disposal of cattle dung and bio-degradable dairy waste.
- (b) To improve sanitation and hygienic conditions in the dairy colonies.
- (c) Energy generation and producing organic fertilizer (dung) from the bio-waste.
- (d) Reduce emissions of methane and carbon dioxide in the atmosphere.
- (e) Reduce further burden on heavily overloaded sanitary landfill sites.
- (f) Prevent pollution in river Yamuna from dairy waste contamination.

2. Composting of dung & waste from 4 dairy colonies during 15 months period of work execution for setting up the bio-methanation plant:

- (i) Natural process of dung composting lasts for 5-6 months but Shanti International claims its procedure to convert dung to organic fertilizer within a week. Hence, a pilot project for a month was tried in Ghogha Dairy to test the procedure. North DMC intends to continue the procedure of conversion of dung to manure in Ghoga Dairy.
- (ii) DEMS Department shall remove dung and waste from the 4 dairy colonies on a daily basis as per the **Solid Waste Management Rules, 2016**. Dung collection points will be fixed for each of a cluster of 25 dairy units in every dairy colony, from where DEMS will collect the dairy waste for transportation to the designated sites for treatment, processing and decomposition to manure, till bio-methanation plant sets up or suitable alternatives/agencies are in place for dung composting.
- (iii) Manure generated by the composting Dung & dairy waste will be utilized in the nurseries, parks, bio-diversity parks and cropland to nourish soil and widen green cover.
- (iv) 17 illegally operated borewells by the dairy units in Ghogha Project were sealed and their electricity supply disconnected to restrain them flushing waste into drains. The zonal engineering wing would clear the choked drains in the dairy colonies periodically to avoid mosquitogenic conditions created by stagnated water. DHO would ensure regular spray of insecticide to avert breeding.
- (v) Renewal and issuance of dairy licenses by the Zonal Dy.Directors(VS)/Veterinary Officers to the owners of dairy units in the dairy colonies and rural areas to daunt unauthorized animal traders.
- (vi) Copy of the CPCB Guidelines have been circulated to the Union of dairy owners in the Dairy Colony. Applications received for granting/renewal of dairy licenses from the applicants are being processed. Staff has been directed to make aware the dairy owners for implementation of CPCB Guidelines. Periodic meetings with the dairy owners will be conducted to make them realize the benefits of adopting the guidelines.
- (vii) For deterrent action against the violators, a proposal for making necessary amendments in the relevant provision of acts/schedule would be submitted to the Ministry of Law and Justice, Department of Legislative through Ministry of Home Affairs, Govt of India.
- (viii) Proper space in the Gaushala shall be provided by the Development Department for deportation and rehabilitation of stray cattle from the North DMC. For the scientific utilization of the bio-waste being produced in the active Gaushalas, the Animal Husbandry Unit will ponder over setting -up Bio-methanation plants.

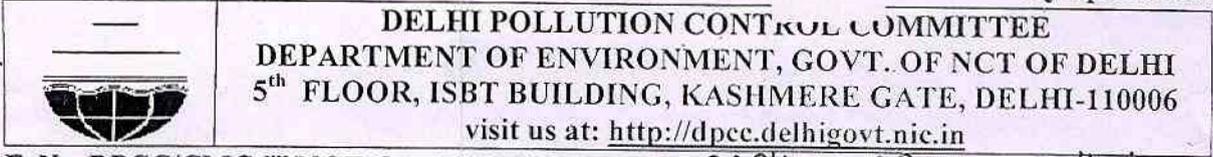
3. Prevention of cruelty to cattle and misuse of Oxytocin in dairies:

- (i) The Secretary, DSPCA vide a letter no.314/DDVS(GD)/2019 dated 12.04.2019 has been urged to sent enforcement teams to investigate and prevent cruelty inflicted to the animals in the dairy colonies and accordingly prosecute offenders under the provisions of DSPCA Act, 1961. Veterinary Services, North DMC will cooperate & coordinate in the drives taken to avert recurrence of such maltreatment.

- (ii) The Drug Controller regulates manufacture and sale of drugs under Drug and Cosmetic Act, 1940. Drug Controller vide a letter no.315/DDVS(GD)/2019 dated 12.04.2019 has been requested to deploy special squads to monitor storage, distribution and sale of Oxytocin to prohibit its widespread misuse in the dairy animals. Veterinary Services will assist in efforts to restrict drug abuse in dairies.

(Dr. Y. Kumar)
Dy. Director (VS)

By Speed Post



F. No. DPCC/CMC-II/NGT/OA-46/2018/CPCB/2019/9784-9788 Dated: 07/12/19.

To,

1. The Commissioner, North Delhi Municipal Corporation, 17th Floor, Dr. S.P.M Civic Centre, Minto Road, Delhi-110002.
2. The Commissioner, South Delhi Municipal Corporation, 14th Floor, Dr. S.P.M Civic Centre, Minto Road, Delhi-110002.
3. The Commissioner, East Delhi Municipal Corporation, 419, Udyogh Sadan, Patparganj Industrial Area, Delhi-110092.
4. The Chief Executive Officer, Office of Cantonment Board, Sadar Bazar, Delhi Cantt-110010.
5. The Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Govt. of NCT of Delhi, Punarwas Bhawan, I.P. Estate, Delhi-110002.

Subject: The Hon'ble NGT, Principal Branch, Order dated 08.07.2019 in the matter of OA No. 46/2018 regarding inventory of dairies operating in the States/UTs- modified inventory performa.

Sir,

Please find enclosed herewith a letter dated 25.11.2019 from CPCB on the above subject. It is requested that the desired information may please be provided regarding Dairies & Gaushala in the NCT of Delhi in the inventory performa which is enclosed herewith.

This may please be treated as urgent as this information is to be immediately submitted before Hon'ble NGT in OA No. 46/2018.


Dr. Chandra Prakash
Incharge(CMC-II)

Encl.: as above.

Copy to:-

- Office Copy



Consent Management <cmctwodpcc@gmail.com>

Fwd: Sub : Directions u/s 33 (A) of the Water (Prevention & Control of pollution) Act 1974 and u/s 31 A) of the Air (Prevention & Control of Pollution) Act 1981 as amended to date in the matter of Hon'ble NGT OA No 46/2018 tiled as "Nuggehalli Jayasimha Vs GNCTD & Ors". g

2 messages

Veterinary Department <veterinarynorthdmc1@gmail.com>
To: cmctwodpcc@gmail.com

Thu, Jan 9, 2020 at 11:42 AM

Sir,
Please find enclosed attachment

From:
Dy. Director(VS)/Enf.
011-23226724

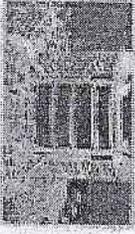
 **img286.pdf**
775K

Veterinary Department <veterinarynorthdmc1@gmail.com>
To: cmctwodpcc@gmail.com, Veterinary Department <veterinarynorthdmc1@gmail.com>

Mon, Jan 20, 2020 at 4:38 PM

[Quoted text hidden]

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775K



NORTH DELHI MUNICIPAL CORPORATION
(VETERINARY SERVICES DEPARTMENT)
1st Floor Dr. S. P. Hansraj Park Centre,
Jawahar Lal Nehru Park, New Delhi-110002,
E-Mail: vet@ndmc.gov.in
Ph: 011-23226725

No.594/DVS/North DMCT/2020

Date: 03.01.2020

To
Dr.Chandra Prakash
Incharge (CMC-II)
Delhi Pollution Control Committee
5th Floor, SBT Building, Kasimere Gate
Delhi-110006

Sub: Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date in the matter of Hon'ble NGT OA No.46/2019 titled as "Nagehalli Jayasinha vs GNCTD & OIS".

Sir,

In reference to the meeting held by Incharge (CMC-II) DPCC on 06.01.2020 and letter No.DPCC/CMC-II/NGT/OA No.46/2019/9763-65 dated 03.12.2019 in the above matter, the zonation list of the habitual offenders/defaulters cattle/dairy owners is as under:-

A) Rohini Zone

Regular prosecution action has been taken against them, letters have also been sent for lodging the FIR's against them & their cattle have been impounded regularly but they are still keeping cattle in large numbers illegally and let them loose to stray on the road.

S. NO.	NAME	Residential address	Illegal dairy address
1.	Ajit S/o Jai Singh Yadav	H.No.67 Village Nana Pur near Sector-7 Rohini Delhi-85	Sector 7,8,9 & surrounding area Rohini Delhi-85
2.	Omender	B-83, Vijay Vihar Part-1 Delhi,	Vijay Vihar, Sec-5,6 & surrounding area
3.	Asnok Chahal S/o Bure Lal	F-589, Mangol Puri Delhi-83	Mangol Puri & surrounding area Delhi-83
4.	Ram Kishan S/o Hari Singh	RZ-T-Block, House no.02, Nihal Vihar, Delhi-41	RZ-T-Block, House no.02, Nihal Vihar, Delhi-41
5.	Harif Khan S/o Yashwan Khan	RZ T-43 Block, Nihal Vihar, Delhi-41	RZ T-43 Block, Nihal Vihar, Delhi-41
6.	Sarshan S/o Jothi	RZ/Q-38, Block, Nihal Vihar Delhi-41	T-Block forest land/DDA Nihal Vihar, Delhi-87
7.	Sunder S/o Rajpal	RZ-T-24 block, Nihal Vihar, Delhi-87	T-Block forest land/DDA Nihal Vihar, Delhi-87
8.	Manish S/o Sh. Jai Singh	B-83, Veer Singh Colony Badli Vihar Phase Delhi	Sector-24 and surrounding area
9.	Sameer S/o Kailu	Y-1340 Mangolpuri	Y-Block Mangolpuri & surrounding area
10.	Om S/o Mihir Lal	RZ-230 Village Sayed Nargol	On Govt. Land Near Nala Sayed Nargol

B) Narela Zone

Regular prosecution action has been taken against them, letters have also been sent for lodging the FIR's against them & their cattle have been impounded regularly but they are still keeping cattle in large numbers illegally and let them loose to stray on the road.

1	Navoon S/O Kishan Yadav	Pekhad Pur Village	Animals room around sector-24 & railway road
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2	Rakesh S/O Jai Kishan	H.No. 67 & 68 Village Naharpur near sec-07 Rohini	Animals roam around sector-24 & helpad road,dairy at Begumpur
3	Kuldeep Singh S/O Bhims Singh	RAMA VIHAR	Animals roam around rama vihar
4	Nitin S/O Fardhar	TKRI Village Sarvan Jasti Cty, Near Masjid	Animals roam around tkri and b-1 narola
5	Mukesh S/O Sh. Jai Ram	Village Maharpur near sec-07 Rohini	Animals roam around sector-24 & helpad road,dairy at Begumpur

CI Karol Bagh Zone.

Sl. No	Name of illegal dairy owner	Residential Address of illegal dairy owner	Address of the illegal dairy	FIR lodged	No. of Prosecution under DMCA Act 1987.		Electric supply disconnected
					Challan no.	Date of Challan	
1	Iswar Singh S/O Kanwar Singh	WZ-245/L Village Dasghara, New Delhi	Public land, ODA Park, Dasghara	FIR no. 253/2018 U/S 285IPC dated 27/12/2018	(i) 107930 107935 107946 113801 (ii) 113817 (iii) 113828 (iv) 113836 (vii) 113841 (viii) 116654	(i) 15-02-2019 (ii) 06-03-2019 (iii) 06-04-2019 (iv) 22-05-2019 (v) 15-06-2019 (vi) 12-07-2019 (vii) 23-08-2019 (viii) 07-09-2019 (ix) 23-11-2019	

2	Mahavei S/o Fateh Singh	WZ-108, Village, Dasghara,	Public land, DDA Park Dasghara and Todapur.	FIR no. 260/2018 U/S 389/34 IPC dated 31/12/2018	(i) 107924 (ii) 107933 (iii) 113806 (iv) 113813 (v) 113839	(i) 01-01-2019 (ii) 26-02-2019 (iii) 24-05-2019 (iv) 15-06-2019 (v) 23-08-2019	
3	Jassu S/o Raj Singh	WZ-122 B, Village, Dasghara,	Public land, DDA Park Dasghara and Todapur.	FIR no. 260/2018 U/S 389/34 IPC dated 31/12/2018	(i) 107932 (ii) 107936 (iii) 107947 (iv) 113802 (v) 113873 (vi) 113837 (vii) 116855	(i) 16-02-2019 (ii) 06-03-2019 (iii) 06-01-2019 (iv) 22-05-2019 (v) 06-07-2019 (vi) 23-08-2019 (vii) 23-11-2019	Electric Supply of residential premises disconnected on 25-11-2019
4	Vikram S/o Ramswarth Rai	1-14, Todapur, Jhugai Gas Godam,	Defence land, Todapur Village Road, Near Traffic Police Head Quarter		(i) 107913 (ii) 107940 (iii) 107949 (iv) 113805 (v) 113814 (vi) 113826	(i) 01-01-2019 (ii) 13-03-2019 (iii) 06-04-2019 (iv) 22-05-2019 (v) 15-06-2019 (vi) 12-07-2019	Electric Supply of residential premises disconnected on 25-09-2019
5	Bilal @ Rajesh S/o Giridharlal Daina	D-104, Budh Nagar, Indrapuri, ND	Public land, Coporate D-104, Budh Nagar, Indrapuri, NCD Park, Indrapuri and railway line.	(i) FIR no. 09/2019 U/S 289 IPC dated 10/01/2019 (ii) FIR No. 085 U/S 188 dated 05/04/2019 (iii) FIR no. 24 U/S 186/332/353/506/34 dated 25/03/2019	(i) 107841	(i) 13-03-2019	

5	Suday @ Shubhash S/o Nathi Ram	WZ-87, A, Village, Dasghara, Delhi	Mareaha Bagesher Purnping Station Near Indrapuri, Shamsudin Chat.	FIR no.10 U/S 289/34 dated 12/01/2019	(i) 107942 107950 (ii) 113809 (iv) 113816 (v) 113832	(i) 13-03-2019 (ii) 06-04-2019 (iii) 24-05-2019 (iv) 15-06-2019 (v) 27-07-2019	Electric Supply of residential premises disconnected on 25-09-2019
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D) Keshav Puram Zone

It is submitted that the Keshav Puram Zone is most infested with the problem of stray cattle and illegal dairies amongst all zones. It is also known as cattle corridor with hubs at Gaurand, Wajipur village, Tri Nagar, Rampur, Pasarpura, Paschim Vihar etc. Even though there are lots of illegal dairy owners in the zones and action being taken against them from time to time, the habitual repeat offenders are as under:-

S.No.	Name	Residential address
1	Sh. Mahavir S/o Sh. Charat Singh	22531, Gali No. 10, Behram Koi, Trinagar, Delhi
2	Sh. Bedi S/o Sh. Khudak Singh	Near Nalin Apartment, ODA Park, Gas Godown
3	Sh. Hukam Singh S/o Surjan Singh	W-36/ST, Jhuggi Dairy wala Bagh, Paschim Vihar
4	Sh. Ajay Beniwal @ Shehanshah S/o Jasvir Singh	26-B, Pasarpura Village, Delhi
5	Sh. Zile Singh S/o Chae ram	C-Block no. 14, Shakurpur ODA Market
6	Kareesh Kumar @Batra S/o Sh. Mahinder Singh	House no 72, Sahi wali Gali Ram Pura Delhi
7	Ajay Bhatt S/o Sh. Chander Pal	2277/1709, Ganesh Pura, Tri Nagar

8	Kapil Bhadana S/o Sh. Sunil Kumar	2358/775, Tri Nagar, Delhi	
9	Sunder Lal S/o Sh. RajPal	K-313, Wazir Pur II Colony	
10	Narraj Bhadana S/o Sh. Jay Narayan @ Nilu	W/P-3618, Wazir Pur Village	
11	Sh. Raju Khan S/o Sh. Chhraj Khan	W/P-583, Wazir Pur Village	
12	Sh. Jagat Singh @ Jagru S/o Sh. Faraz Singh	W/P-590, Wazir pur Village, Ashok Vihar	
13	Suchash Yadav S/o Sh. Mulhikan Lal	102, Rajpura Gurmandi	
14	Mangal S/o Sh. Mohi Lal	T-113, Huts, Rajpura Gurmandi	
15	Sandeep S/o Sh. Mahesh	T-147, Rajpura Gurmandi	
16	Sh. Mahender Sharma S/o Sh. Yograj Sharma	5793/6, New Chandrawal Delhi	
17	Vijender S/o Sh. Manraj	5760, gali no. 6, New Chandrawal	
18	Lata S/o Sh. Vijay	5800 gali no. 7, new Chandrawal	

E) CITY-SP ZONE

S No.	Name of illegal dairy owners	Illegal dairy address	Running address of illegal dairy	Cattle/Animal details
1	Vikash S/o Mahender	DN3, Timarganj, Delhi-54	Mafnu Ka Tila Chowk, Near Dhaseo	35-40 Cattle
2	Mansubuddin S/o Azgar	Phase I, shehzads Bagh Under Lok Dalga	Under Lok Chowk	32-35 Cattle

3	Jai Prakash S/O Ram Dulare	10325, Gali No. 15, Motia Khan Delhi	10325, Gali No. 15, Motia Khan Delhi	40-45 Cattle
4	Raj Kumar S/O Munna Yadav	10325, Gali No. 15, Motia Khan Delhi	10325, Gali No. 15, Motia Khan Delhi	55-60 Cattle
5	Sanjay Yadav S/O Sh. Ganga Yadav	1034, Pan Mandi, Gali Ghoshyan, Sadar Bazar, Delhi	1034, Pan Mandi, Gali Ghoshyan, Sadar Bazar, Delhi	60-65 Cattle
6	Manish S/O Gowarshan	Qutab Food Delhi	Qutab Road Car Parking	40-45 Cattle
7	Naval Pal S/O Arjun Slogh	1025, Pan Mandi, Sadar Bazar	Qutab Road Car Parking, Delhi	40-45 Cattle
8	Bhanu S/O Ballo Rama	3454, Gali Lala Mishra, Sadar Bazar	Qutab Road, & also at gali Kallumishra, sadar bazar, Delhi	40-45 Cattle
9	Amit Kumar S/O Shyam Sunder	3454, Gali Lala Mishra, Sadar Bazar	Gali Gali Mishra, Sadar Bazar, Delhi	40-45 Cattle

F1 Civil Lines Zone

S.No.	NAME OF THE ILLEGAL DAIRY OWNER	ILLEGAL DAIRY ADDRESS	Zone
1	Pradu S/O Sonu	125, Bhadola Village, Delhi-33	Civil Lines
2	Amit S/O Rajpal (at present)	250/4, Panchajali Gali, Sarai Pipal Thada, Delhi	Civil Lines
3	Sonu S/O Nandk Chand	9-20, DDA Flat, Bhadola, Delhi-33	Civil Lines
4	Chandan S/O Sujjeet	Transport Industrial Area	Civil Lines
5	Smt. Manju W/O Dharti	Railway Road, Bhadola Village, Delhi-33	Civil Lines
6	Vikas S/O Mahender	DN3, Timargau, Delhi-54	Civil Lines

7	Tarun S/o Bad Ram	DN3, Timarpur, Delhi-54	Civil Lines
8	Sehender S/o Omprakash Moru (Permoo) S/o Rakesh (Chen singh)	DN3, Timarpur, Delhi-54	Civil Lines
9	Ankit S/o Leela Ram	DN3, Timarpur, Delhi-54	Civil Lines
10	Annu S/o Charan Singh	DN3, Timarpur, Delhi-54	Civil Lines
11	Manoj Nagar S/o Nandu Nagar	Adarsh Nagar, Delhi	Civil Lines
12	Dhresh S/o Raje	DN3, Timarpur, Delhi-54	Civil Lines
13	Sandeep S/o Leela Ram	DN3, Timarpur, Delhi-54	Civil Lines
14	Sunder S/o Kail Ram	DN3, Timarpur, Delhi-54	Civil Lines
15	Masan Singh S/o Hari Singh	8/74, Double Storey, Vijay Nagar, Delhi	Civil Lines
16	Rajesh S/o	Shah Alamnandi, Adarsh Nagar, Delhi	Civil Lines
17			

(Dr Sarjeew Gupta)
Dy. Director (VS)/Ent

(Annexure X)
South Delhi Municipal Corporation
Department of Veterinary Services (SI)
17th Floor, Dr. S.P. Mukherjee Civic Centre
Jawaharlal Nehru Marg, New Delhi-110002

Delhi Pollution Control Committee
Dairy No. 65723
18 DEC 2019
Sign. of Receiving Officer

61

No. 270/DVS/SDMC/2019

Dated 13.12.2019

Sub:- The Hon'ble NGT, Principal Branch, Order dated 08.07.2019 in the matter of OA NO. 46/2018 regarding inventory of dairies operating in the States/UTs modified inventory performa.

This has reference to letter F. No. DPCC/CMC-II/NGT/OA-46/2018/ CPCB/2019/ 9784-9788 dated 07.12.2019 of DPCC in the subject cited above alongwith a letter dated 25.11.2019 from CPCB (Copy enclosed). It is requested that the desired information may please be provided regarding Gaushalas in the NCT of Delhi in the inventory Performa which is enclosed herewith.

Since Gaushalas are under the administrative control and supervision of Animal Husbandry Department /GNCTD, you are hereby requested to provide the above information regarding Gaushala in the NCT of Delhi in the inventory Performa enclosed herewith directly to Dr. Chander Prakash, Incharge (CCMC-II), 5th Floor, Delhi Pollution Control Committee, ISBT Building Kashmere Gate, Delhi-06.

This may please be treated as **MOST URGENT**.

Encl: as above.


13/12/19
Director (VS)

Director (A.H.),
Development Deptt.,
GNCTD, Zorawar Singh Marg,
Near Pul Mithai, Tis Hazari, Delhi-110054

cmc II/10098
19/12/19
Copy for kind information to:-

1. Addl. Commissioner (Vet)
2. Dr. Chander Prakash, Incharge (CCMC-II), DPCC
3. Addl. Director (VS)-II

0

**South Delhi Municipal Corporation
Department of Veterinary Services(SI)
17th Floor, Dr. S.P.M. Civic Centre
J.L.N. Marg, New Delhi-110002**

No. 328/ADVS-II/SDMC/2019

Dated: 09.12.2019

Subject:- Action taken report of South DMC regarding the implementation of orders of Hon'ble NGT dated 08.07.2019 in OA No.46/2018 titled as "Nuggehalli Jayasimha Vs/ GNCTD & Ors w.e.f. 01.07.2019 to till date.

On the basis of the reports submitted by the Zonal Dy. Director (VS) of Central Zone, West Zone, South Zone and Najafgarh Zone the reports have been complied and submitted as under:-

S.NO	Action	Action Taken
1.	Number of dairy Challan	266
2.	Number of dairy Sealed/removed	31
3.	Number of Notice issued	1432
4.	Number of Cattle Removed	2573
5.	Total number of dairy licenses granted (enforce) as on dated in the south dmc including authorized dairy colonies.	3267

Besides the above, the details of the inventory of all the authorized colonies as well as dairies running in the South DMC area are enclosed herewith for your kind perusal and further necessary action please.

[Signature]
9/12/19
Addl. Director (VS) -II

- Dr. Chandra Prakash
Incharge (CMC-II)
Delhi Pollution Control Committee

Copy for kind information to:-

- Director (VS)

S.NO.	NAME	FATHER'S NAME	PLOT NO.	TOTAL PLOTS
1	MANKI DEVI	LATE SH. SHIVPUJAN	1 TO 2	2
2	RAM BRIJ	LATE SH. SHIVPUJAN	3	1
3	RAM BRIJ	LATE SH. SHIVPUJAN	4 TO 5	2
4	SMT. KAMLA DEVI	RAM BACHAN	6 TO 7	2
5	HARI RAM	GHANSI RAM	8	1
6	RAM BRIJ	LATE SH. SHIVPUJAN	9 TO 11	3
7	SMT. SANTOSH	B.N MALHOTRA	12	1
8	B.N MALHOTRA	CHUNNI LAL MALHOTRA	13 & 17 TO 19	4
9	SHEELA DEVI	ARJUN DASS	20 TO 24	5
10	SHEELA DEVI	ARJUN DASS	14 TO 15	2
11	RAKESH SHOKEEN	ANAND KUMAR	16	1
12	BEGHRAJ	KALLOO RAM	25 TO 26	2
13	SMT. SUDESH	SHRI PAL	27	1
14	RAJBIR	GOPI RAM	28 TO 30	3
15	KIRAN PAL	GOPI RAM	31	1
16	KAMAL SINGH	BHOLA	32	1
17	DHELLO DEVI	AMRIT SINGH	33 TO 36	4
18	RAJBIR	GOPI RAM	37	1
19	DULL CHAND	BHIM SINGH	38 TO 39	2
20	HAR SWAROOP	PARAS RAM	40	1
21	VIDHYA DEVI	SURAJ RAM	41 TO 42	2
22	SMT. HANSO DEVI	KALLOO RAM	43 TO 44	2
23	GYAN CHAND	SIRIYA	45 TO 47	3
24	SH. GYAN CHAND	SH. SHAIYA	48	1
25	SMT. BIMLA DEVI	RAJENDER SINGH	49 TO 51	3
26	SATYAWAN	BANSI LAL	52 TO 56	5
27	PAWAN	HARI CHAND	57 TO 60	4
28	PAWAN KUMAR	HARI CHAND	61 TO 64	4
29	KISHAN	LATE SH. SHIVPUJAN	65 TO 71	7
30	BASANT YADAV	PALKU YADAV	72	1
31	ARUN KUMAR	BALBIR SINGH	73 TO 75	3
32	DHARMENDER	VIJAY KUMAR	76 TO 77	2
33	KIMATI LAL	RAM KARAN	78	1
34	KIMATI LAL	RAM KARAN	79 TO 80	2
35	SUDARSHAN	SHAYAM SUNDER	81 TO 83	3
36	SMT. SUDARSHANA	LATE SH. SHYAM SUNDER	84 TO 86	3
37	SMT. SUDARSHANA	SHAYAM SUNDER	87 TO 88	2
38	RAMWALESHWAR	RUPLAL	89 TO 92	4
39	RAM AVADH	LATE SH. SHIV PUJAN	93 TO 96	4
40	SMT. RAJMATI	RAM BASHAR	97 TO 98	2
41	RAJ KUMAR	RAMESHWAR	99 TO 100	2
42	OMWATI	BIJENDER SINGH	101 TO 102	2
43	RAM AVADH	LATE SH. SHIVPUJAN	103 TO 104	2
44	RAJENDER SINGH	KAMAL SINGH	105 TO 107	3
45	ROOP SINGH	KANSI RAM	108 TO 109	2
46	KANWAR SINGH	ROOP SINGH	110 TO 112	3
47	MADAN LAL	BHAGWAN DASS	113 TO 114	2
48	SH. PRADEEP	SH. BHAGWAN DASS	115 & 116	2
49	RAMESH LAL	BHAGWAN DASS	121 TO 125	5
50	RAMESH LAL	BHAGWAN DASS	126	1
51	SAT PARKASH	VED PARKASH	127 TO 128	2
52	MADAN LAL	BHAGWAN DASS	129 TO 132	4
53	RAMESH LAL	BHAGWAN DASS	133 TO 134	2
54	MADAN LAL	BHAGWAN DASS	135 TO 136	2
55	DHARMENDER	VIJAY KUMAR	137 TO 139	3
56	SANT RAM	SHIV LAL	140 TO 144	5
57	SUKHVIR	JILE SINGH	145 TO 148	4
58	SANT RAM	SHIV LAL	149 TO 152	4
59	NIRMLA	SUKHBIR	153 TO 158	6
60	SANT RAM	SHIV LAL	159 TO 160	2

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61	SUKHVIR SINGH	JILE SINGH	161 TO 164	4
62	GURDEEP	KIRTAN SINGH	165 TO 168	4
63	AMIT KUMAR	RAM ASRAY	169 TO 173	5
64	ARJUN LAL	RAM ASRAY	174 TO 175	2
65	RAM PRASAD	JAGAN NATH	176	1
66	SMT. ISRAVATI DEVI	LATE SH. HEERA LAL	177 TO 179	3
67	ARJUN LAL	RAM ASRAY	180 TO 181	2
68	SANJAY KUMAR	RAJVIR	182	1
69	ANIL KUMAR	RAJVIR	183	1
70	RAJVIR	RAM SHARAN	184	1
71	NIRMLA	SUKHBIR	185 TO 190	6
72	NIRMLA	SUKHBIR	191 TO 192	2
73	VIRENDER SINGH	SURAJ BHAN	193 TO 194	2
74	JITENDER KUMAR	SURAJ BHAN	195 TO 196	2
75	SAVITA MADAAN	GULSHAN MADAAN	197 TO 198	2
76	ANKIT MALHOTRA	PRADEEP	199 TO 200	2
77	VIRENDER SINGH	SURAJ BHAN	201 TO 202	2
78	SMT. SAVITA DEVI	SH. OMOVIR	203 TO 205	3
79	SANJAY	RAM SWAROOP	206	1
80	SANJAY	RAM SWAROOP	207 TO 208	2
81	INDER SINGH	PHOOL SINGH	209 TO 210	2
82	SAVITA	LATE SH. OM VEER SINGH	211 TO 212	2
83	SAVITA	LATE SH OM VEER SINGH	213 TO 216	4
84	SANJAY	RAM SWAROOP	217 TO 220	4
85	DHARMENDER	VIJAY SINGH	221 TO 222	2
86	SAVITA	OM VEER SINGH	223 TO 224	2
87	VINOD KUMAR	SOM NATH	225 TO 228	4
88	SMT. KAVITA DEVI	JAIVEER	229 TO 232	4
89	SUKHBIR SINGH	JILE SINGH	233 TO 236	4
90	RAJBIR SINGH	PREM SINGH	237	1
91	RAJBIR SINGH	PREM SINGH	238	1
92	NAGENDER RAI	RAMPAL RAI	239 TO 240	2
93	RAJBIR SINGH	PREM SINGH	241 TO 243	3
94	RAJBIR SINGH	PREM SINGH	244 TO 245	2
95	KAMAL SACHDEVA	LATE SH. KISHAN LAL	246	1
96	SHYAM	NATHI RAM	247 TO 248 & 255	3
97	SAJJAN KUMAR	LATE SH. RAMPAT	249 TO 250	2
98	CHHEDI LAL	RAM AWATAR	251	1/2
99	RAM PRAKASH	JAGAN NATH	251	1/2
100	MUKESH KUMAR	SHRI BHAGWAN	252 TO 253	2
101	KAMAL SACHDEVA	LATE SH. KISHAN LAL	254	1
102	OMWATI	AMAR SINGH	256	1
103	KRISHAN LAL	JIVAN RAM	257 TO 258	2
104	JIVAN		259	1
105	KAMAL SACHDEVA	KISHAN LAL	260 TO 261	2
106	HOSHYAR SINGH	SHYAM LAL	262 TO 264	3
107	DARSHAN LAL	JIVAN RAM	265 TO 266	2
108	SANJEEV SINGH	DARSHAN LAL	267 TO 268	2
109	KARAMVIR SINGH	SHAYAM LAL	269 TO 270	2
110	KARAMVIR SINGH	SHAYAM LAL	271 TO 272	2
111	RAVI KUMAR	KRISHAN LAL	273 TO 274	2
112	MURTI DEVI	LATE SH RAMESH KUMAR	275 TO 276	2
113	HOSHYAR SINGH	SHAYAM LAL	277 TO 280	4
114	MURTI DEVI	LATE SH RAMESH KUMAR	281 TO 283	3
115	MURTI DEVI	LATE SH RAMESH KUMAR	284 TO 285	2
116	SMT. SAJNI	KARAMVIR SINGH	286	1
117	SMT. SAJNI	KARAMVIR SINGH	287 TO 288	2
118	KRISHAN LAL	TOTA RAM	289 TO 291	3
119	RAM SWARUP	BIHARI LAL	292 TO 293	2
120	SOM DUTT	RADHEY SHYAM	294 TO 295	2
121	OM PRAKASH	BHANA RAM	296	1

122	BADRI NATH	KRISHAN LAL	297 TO 299	3
123	SMT. NIRMLA	SUKHBIR SINGH	300 TO 304	5
124	BISHAMBER DAYAL	SANT LAL	305 TO 306	2
125	SAMBIR	SANT PAL	307 TO 308	2
126	BISHAMBER DAYAL	SANT LAL	309 TO 317	9
127	SUBASH CHAND	SANT LAL	318 TO 320	3
128	NAGENDER	RAMVIR	321 TO 323	3
129	NAGENDER	RAMBIR	324 TO 325	2
130	NAGENDER	RAMBIR	326	1
131	SMT. RAJNI	NAGANDER	327	1
132	SAVITA	DEVI RAM	328	1
133	NAGENDER	RAMBIR	329 TO 330	2
134	NAGENDER	RAMBIR	331 TO 332	2
135	JITENDER KUMAR	KASHMIRI LAL	333 TO 334	2
136	MAYAWATI	BALJIT	335 TO 336	2
137	ROHTASH KUMAR	RAM PHAL	337 TO 339	3
138	NAGENDER	RAMBIR SINGH	340	1
139	MAYAWATI	BALJIT	341	1
140	HAWA SINGH	BAHADUR SINGH	342 TO 344	3
141	KAVINDER SINGH	TASVIR SINGH	345 TO 347	3
142	KIRAN PAL	RAMPAL	348 TO 350	3
143	SURENDER SINGH	BAHADUR SINGH	351 TO 352	2
144	SMT. SURESH	RAMDHAN	353 TO 354	2
145	SMT. SURESH	RAMDHAN	355	1
146	DEEPAK KUMAR	BIRKHE RAM	356 TO 357	2
147	BIRKHE	KAMAL	358 TO 359	2
148	ISHWAR SINGH	BHADUR SINGH	360	1
149	SMT. KELA DEVI	TARA CHAND	361	1
150	JITENDER	KASHMIRI	362 TO 363	2
151	MANOJ		364	1
152	RAMKALI	SANT RAM	365 TO 366	2
153	AMIT KUMAR	ISHWAR SINGH	367 TO 368	2
154	KANWAR SINGH	RANDHIR	369	1
155	SATPAL	RAMBIR SINGH	370 TO 371	2
156	DHARMENDER	RAMBIR SINGH	372 TO 373	2
157	SUNITA	RANBIR	374 TO 376	3
158	RANDHIR	HATRAM	377 TO 378	2
159	NEKI RAM	DESH RAJ	379 TO 380	2
160	PHATEH SINGH	DILSHUKH	381 TO 383	3
161	CHHOLLU RAM	DULI CHAND	384	1
162	DHARA SINGH	DESH RAJ	385 TO 386	2
163	AJIT SINGH	GHEESA RAM	387	1
164	SHIKSHA DEVI	DULI CHAND	388 TO 392	5
165	PRADEEP	JAGDISH CHANDER	393 TO 394	2
166	ROHTASH	DHARA	395	1
167	MAHIPAL	JAGDISH CHANDER	396	1
168	RAJESH KUMAR	MATU RAM	397 TO 400	4
169	SATPAL	DHANNA RAM	401 TO 403	3
170	GAGAN KHURANA	BISAMBER DAYAL	404 TO 405	2
171	GAGAN KHURANA	BISAMBER DAYAL	406 TO 408	3
172	SMT. SEEMA KHURANA	BISAMBER DAYAL	409 TO 411	3
173	GAGAN KHURANA	BISAMBER DAYAL	412 TO 415	4
174	GAGAN KHURANA	BISAMBER DAYAL	416	1
175	SMT. SEEMA KHURANA	BISAMBER DAYAL	417 TO 418	2
176	SEEMA	BISAMBER	419	1
177	SMT. SEEMA KHURANA	BISAMBER DAYAL	420 TO 421	2
178	SMT. RAJ RANI	KALU RAM	422	1
179	SMT. SEEMA KHURANA	BISAMBER DAYAL	423 TO 424	2
180	JOGENDER SINGH	SUHHA SINGH	425	1

181	PARKASH	JOGINDER	426 TO 427	2
182	PARKASH	JOGINDER	428	1
183	SMT. SUNITA	VINOD KUMAR	429	1
184	HARIS CHANDER	BALDEV RAJ	430 TO 432	3
185	PURSHOTAM LAL	BALDEV RAJ	433 TO 438	6
186	AVINASH KUMAR	BALDEV RAJ	439 TO 440	2
187	PURSHOTAM LAL	BALDEV RAJ	441 TO 445	5
188	AVINASH KUMAR	BALDEV RAJ	446 TO 448	3
189	PURSHOTAM LAL	BALDEV RAJ	449 TO 456	8
190	RAM KALI	SANT RAM	457 TO 458	2
191	NITIN HONDA	AVINASH HANDA	459 TO 460	2
192		PURUSHOTAM LAL	461 TO 464	4
193	PRADEEP	OM PRAKASH	465 TO 466	2
194	PRADEEP	OM PRAKASH	467 TO 468	2
195	PARVEEN	ISWAR SINGH	469 TO 470	2
196	MOHIT	ISWAR SINGH	471 TO 472	2
197	SH. HAWA SINGH	SH. BAHADUR SINGH	473 TO 474	2
198	KULDEEP	JEETU	475 TO 476	2
199	SMT. SANJU	SURENDER	477	1
200	MAHENDER	SULAR	478 TO 479	2
201	MAHENDER	SULAR	480	1
202	SMT. KRISHNA DEVI	RAM LAL	481 TO 482	2
203	MONU	MAHENDER	483	1
204	SMT. BIMLESH	SATPAL	484 TO 485	2
205	SMT. KRISHNA DEVI	LATE SH. PREETAM SINGH	486 TO 487	2
206	SUNIL KUMAR	MAHENDER	488	1
207	NAVEEN	PRITAM SINGH	489 TO 490 & 500	3
208	SURENDER SINGH	BAHADUR SINGH	491 TO 492	2
209	NAVEEN KUMAR	PRITAM SINGH	493 TO 494	2
210	MANJU SINGH	PAPPAN SINGH	495 TO 496	2
211	SH. LAL BHADUR YADAV	SH. HANS RAJ	497	1
212	MANGE LAL	REWATI PRASHAS	498	1
213	UMA SHANKAR	HANS RAJ YADAV	499	1
214	JAI SINGH	RAM JEET YADAV	501 TO 502	2
215	RAM PHAL SINGH	HOSHYAR SINGH	503 TO 504	2
216	PARVINDER	RAMBIR	505 TO 507	3
217	PARVINDER	RAMBIR	508 TO 509	2
218	ADESH KUMAR	RAJEEV	510	1
219	AWDESH	RAJAE	511	1
220	MAHABIR	GOPI RAM	512	1
221	LALITA KOHLI	YASHPAL KOHLI	513 TO 514	2
222	LAKHVINDER SINGH	RAMBIR	515 TO 517	3
223	SMT. SEEMA	LAKHVINDER	518 TO 520	3
224	AMIT KUMAR	RAM ASRAY	521 TO 524	4
225	RAJAN	PRALAHAD RAM	525 TO 526	2
226	SMT. SAVITRI	LATE SH. KARAN SINGH	527 TO 528	2
227	BISAMBER DAYAL	LATE SH. SANT RAM	529 TO 530	2
228	BISAMBER DAYAL	LATE SH. SANT RAM	531 TO 533	3
229	RAMESHWARI	JAGMAL SINGH	534	1
230	SMT. ARCHANA SINGH	VEERPAL SINGH	535 TO 536	2
231	NIRMLA DEVI	RAM AJORE	537 TO 538	2
232	SANDEEP	LATE SH. VIJAY KUMAR	539 TO 544	6
233	OM SINGH	SURAJ BHAN	545 TO 546	2
234	OM SINGH	SURAJ BHAN	547 TO 549	3
235	VIJAY KUMAR	RAM KUMAR	550	1
236	RAKAM SINGH	PRAHLAD SINGH	551	1
237	BANO	PRAHLAD RAM	552	1
238	SAVITRI	MAHENDER SINGH	553 TO 554	2
239	VED PRAKASH	MANGE RAM	555 TO 557	3
240	SATPAL	RANSINGH	558 TO 560	3

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241	SATPAL	RAMBIR	561 TO 563 & 566	4
242	KESHER DEVI	GOKUL CHAND	564 TO 565	2
243	DEVENDER	SURAJ BHAN	567 TO 568	2
244	MUKESH DEVI	RAMESH SINGH	569 TO 570	2
245	BIMLA	SRI RAM	571 TO 574	4
246	RAMNIWAS	MATOL SINGH	575	1
247	BIMLA DEVI	SRI RAM	576	1
248	OM PRAKASH	AMAR SINGH	577 TO 580	4
249	JAI KISHAN GUPTA	KANHYA LAL	581 TO 582	2
250	MURLI	JOGE RAM	583 TO 584	2
251	JAI BHAGWAN	RANSINGH	585 TO 587	3
252	JAGDISH	RANSINGH	588 TO 590	3
253	NARENDER	RAJENDER SINGH	591 TO 592	2
254	PREM KUMAR	ROOP SINGH	593 TO 595	3
255	KANWAR SINGH	LATE SH. ROOP CHAND	596 TO 600	5
256	PREM KUMAR	ROOP CHAND	601 TO 602	2
257	ARJUN LAL	RAM ASHRE YADAV	603 TO 610 & 615 TO 616	10
258	AMIT KUMAR	RAM ASHRE YADAV	611 TO 612	2
259	AMIT KUMAR	RAM ASREY	613 TO 614	2
260	RAMSAWRUP	KHEM CHAND	617 TO 619	3
261	ASHOK KUMAR	RAM SAWRUP	620 TO 622	3
262	RAMSAWRUP	KHEM CHAND	623 TO 624	2
263	VISHNU DEV YADAV	RAMJEET YADAV	625 TO 626	2
264	AMIT KUMAR	RAM ASRAY	627 TO 628	2
265	SMT. DEVINDARI	SURESH KUMAR	629 TO 630	2
266	SMT. DEVINDARI	SURESH KUMAR	631 TO 632	2
267	AMIT YADAV	RAMASHRA	633 TO 634	2
268	AMIT KUMAR	RAM ASHRE YADAV	635 TO 636	2
269	AMIT KUMAR	RAM ASHRE YADAV	637	1
270	AMIT KUMAR	RAM ASHRE YADAV	638 TO 640	3
271	RAM SINGH	HARVASH SINGH	641 TO 642	2
272	MOHAN LAL	GYAN CHAND	646 TO 648	3
273	ARJUN LAL	R.A YADAV	643 TO 645	3
274	BALRAM	BHANWAR SINGH	649	1
275	PRATAP SINGH	LATE SH. RAMPHAL	650	1
276	BALBIR KAUR	HANS RAJ YADAV	651 TO 652	2
277	AMIT KUMAR	RAM ASHRE YADAV	653 TO 654	2
278	AMIT KUMAR	RAMASREY	655	1
279	AMIT KUMAR	RAMASREY	656	1
280	SH. SURESH KUMAR	SH. RAJ SINGH	657 TO 658	2
281	JAGBIR SINGH	KARAN SINGH	659 TO 660	2
282	RAM KUMAR	RAMSAWRUP	661 TO 664	4
283	AJAY SINGH	PRALAHAD RAM	665 TO 667	3
284	JAGDISH	MOHRA SINGH	668	1
285	MOHAR SINGH	NATHU SINGH	669 TO 671	3
286	JAGDISH	MOHAR SINGH	672	1
287	VIRENDER KUMAR	GYAN CHAND	673	1
288	RAJ KUMAR	ISHWAR SINGH	674	1
289	MAHENDER SINGH	ISHWAR SINGH	675 TO 676	2
290	GAHBU RAM	KALE RAM	677 TO 678	2
291	SARLA	ROSHAN LAL	679 TO 680	2
292	SATPAL	RAMBIR	681 to 682	2
293	SATPAL	RAMBIR	683	1
294	JOGENDER SINGH	MAHENDER SINGH	684	1
295	LEELU ALLAS HARKESH	TULA RAM	685	1
296	CHAJJU	RAKHPAT	686 to 688	3
297	AMIT KUMAR	RAM ASREY	689 to 690	2
298	SATISH KR. SEHGAL	RAM LAL SEHGAL	691 to 692	2
299	HARISH	RAM LAL	693 to 696	4

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300	ARJUN YADAV	RAM ASREY	697 to 699	3
301	RAM ASRE	RAM DEV	700 TO 701	2
302	HARISH CHAND	RAM LAL	702 TO 704	3
303	URMILA YADAV	AMIT KUMAR	705 TO 707	3
304	URMILA YADAV	AMIT KUMAR	708	1
305	HARISH CHAND	RAM LAL	709	1
306	SATISH KUMAR	RAM LAL SEHGAL	710 TO 712	3
307	PREMA DEVI	RAM ASRE YADAV	713 TO 716	4
308	RAMESH	GYAN CHAND	717	1
309	GYAN CHAND	RAMBIR	718 TO 720	3
310	ASHOK KUMAR	SODAGAR MAL	721 TO 722	2
311	BASANT LAL	RAM ADHAR	723 TO 724	2
312	MOHAN LAL	RAMLUBHAYA	725 TO 726	2
313	NANAK CHAND	SARIKA PARASAD	727 TO 728	2
314	ASHOK KUMAR	SODAGAR MAL	729 TO 730	2
315	GURI SHAH	JAGGI SHAH	731	1
316	NAND LAL	KALI DEEN	732 TO 733	2
317	VIRENDER KUMAR	MULKH RAJ	734	1
318	RAM AJOR	RAM NARAYAN	735	1
319	RAM KUMAR YADAV	RAMNARAIAN YADAV	736	1
320	KRISHAN KUMAR MAGGO	RAM LUBHAYA	737 TO 740	4
321	SMT. RITA YADAV	BHASKAR YADAV	741 TO 744	4
322	VICKY VOHRA	BAIDEV RAJ VOHRA	745 TO 746	2
323	VICKY VOHRA	BALDEV RAJ	747 TO 748	2
324	SUSHIL	ISWAR DASS	749 TO 750	2
325	SUSHIL	ISWAR DASS	751 TO 752	2
326	VICKY VOHRA	B.R VOHRA	753	1
327	SUSHIL KUMAR	ISHWAR SINGH	754 TO 757	4
328	SUSHIL KUMAR	ISHWAR SINGH	758	1
329	RAVINDER	KHECHDU	761 TO 762	2
330	ASHOK KUMAR	LATE SH. OM PRAKASH	764 TO 765	2
331	GULSHAN	GODHAMAL CHOPRA	766	1
332	SH. UMESH GAHLOT	SH. SHAMSHER SINGH	759, 760, 767 TO 768	4
333	VIRENDER	KHECHDU	763,769-770	3
334	SH. KHARATI LAL	SH. CHUNNI LAL	771 TO 774	4
335	RAJ KUMAR	BHAGWAN DASS	775	1
336	SMT. SANTOSH	GOVERDHAN	776	1
337	SMT. SAVARI DEVI	RAM NIHAR YADAV	777and779	2
338	SMT. SAVARI DEVI	RAM NIHAR YADAV	778	1
339	SMT. SAWARI DEVI	RAM NIHAR YADAV	780 TO 781	2
340	SMT. REENA DEVI	RAVINDER SINGH	782 TO 784	3
341	HARISH CHAND SEHGAL	LATE RAMJI LAL	785 TO 786	2
342	HARISH CHAND SEHGAL	LATE RAMJI LAL SEHGAL	787	1
343	HARISH CHAND SEHGAL	LATE RAMJI LAL SEHGAL	788	1
344	DHARAMVIR	LATE SH. RAMRICHHPAL	789 TO 790	2
345	DHARAMVIR	LATE SH. RAMRICHHPAL	791 TO 792	2
346	RAM LAL	DAULAT RAM	793 TO 794	2
347	JAGDISH	RAM LAL	795 TO 796	2
348	SURENDER MALHOTRA	LATE SH. MULAKHRAJ MALHOTRA	797 TO 800	4
349	SHRI. RAM	BHAGAT RAM	801 TO 802	2
350	JAGDISH	RAMJI LAL	803 TO 805	3
351	DEVENDER	KISHAN LAL	806 TO 808	3
352	SH. RAVINDER GAHLOT	OM PRAKASH	809 TO 812	4
353	KISHAN LAL	HAWELI RAM	813 TO 815	3
354	DEVENDER	KISHAN LAL	816	1
355	RAM PAYARA	ROOP CHAND	817 TO 819	3

356	RAVINDER	OM PRAKASH	820 TO 821	2
357	RAJPAL	DESH RAJ	822 TO 824	3
358	ANURUDH	AYODHA	825	1/2
359	SARAVAN YADAV	SHANTE LAL YADAV	825	1/2
360	KASTURI LAL	AMARNATH	826 TO 827	2
361	SH. RISHI PRAKASH	SH. VISHNU DUTT	828 TO 830	3
362	RAJPAL	DESH RAJ	831 TO 832	2
363	RISHI PARKASH	VISHNU DUTT	833 TO 834	2
364	SUNIL KUMAR	DEVI SINGH	835 TO 837	3
365	NIRDOSH KUMAR	AMAR NATH	838 TO 840	3
366	BALDEV RAJ	SHAI DASS	841 TO 848	8
367	VICKY VOHRA	BALDEV VOHRA	849 TO 851	3
368	VICKY VOHRA	BALDEV VOHRA	852 TO 854	3
369	VICKY VOHRA	BALDEV VOHRA	855 TO 856	2
370	SHAMSHER SINGH	LATE SH. SUKH LAL	857 TO 858	2
371	SH. SHAMSHER SINGH	SH. SUKH LAL	859 TO 860	2
372	SMT. KAMLA DEVI	SHAMSHER SINGH	861 TO 864	4
373	SOMNATH CHOPRA	LATE SH. TIRATH RAM CHOPRA	865 TO 867	3
374	SH. SHAMSHER SINGH	SH. SUKH LAL	868	1
375	UMESH GAHLOT	SHAMSHER SINGH	869	1
376	ANIL CHADDA	OM PRAKASH CHADDA	870 TO 872	3
377	ARJUN MALHOTRA	LAXMI NARAIN MALHOTRA	873 TO 875	3
378	ARJUN MALHOTRA	OM PRAKASH	876	1
379	DAYANAND	BELA RAM	877 TO 878	2
380	ANIL CHADDA	RAM LAL	879 TO 880	2
381	SATISH KUMAR	RAM LAL	881 TO 884	4
382	HARISH KUMAR	RAM LAL	885 TO 888	4
383	SOMNATH UPPAL	JAI DAYAL	889 TO 891	3
384	SATISH	SADARI LAL	892 TO 896	5
385	SOMNATH UPPAL	JAI DAYAL	897 TO 904	8
386	PREM MALHOTRA	KHAN CHAND	905 TO 912	8
387	ROSHAN LAL	GOPAL DASS	913 TO 920 & 926 TO 928	11
388	ROSHAN LAL	GOPAL DASS	921 TO 925	5
389	PREM KUMAR	GURDITTA MAL	929 TO 932	4
390	DHARAMVIR	RAMRICHHPAL	933 TO 936	4
391	RAJ KUMAR	DEVI DAYAL	937 TO 941 & 949 TO 950	7
392	DHARAMVIR	LATE SH. RAMRICHHPAL	942 TO 944	3
393	RAJ KUMAR	DEVI DAYAL	945 TO 946	2
394	ASHOK KUMAR	KRISHAN LAL	947 TO 948	2
395	DEEPAK MALHOTRA	RAJ KUMAR	951 TO 952	2
396	SHAM SHER SINGH GAHLOT	SUKHLAL SINGH GAHLOT	953	1
397	SHAMSHER SINGH	SUKH LAL	954	1
398	MANOJ MALHOTRA	PRADEEP MALHOTRA	955	1
399	ABDUL QAYYAM	MOHD RAHIS	956 TO 957	2
400	ABDUL QAYYAM	MOHD. RAHIS	958 TO 960	3

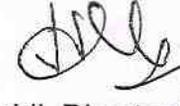
**SOUTH DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
17TH FLOOR, DR.S.P.M, CIVIC CENTRE
J.L.NEHRU MARG, NEW DELHI-110002**

No. 385/ADVS-II/SDMC/2020

Dated: 06.01.2020

This is in reference to letter F. no. DPCC/NGT(CMC-II)/2019/01-11 dated 01.01.2020 regarding the status of compliance of orders dated 08.07.2019 passed by Hon,ble NGT regarding cattle dairy farms in OA no. 46/2018 titled as "Nugghellai Jayasimha Vs GNCTD & Ors", the following is submitted:

4. (i) Copy of CPCB Guidelines have been circulated to the Associations of authorized dairy colonies of SDMC by the zonal Dy. Directors (VS), Veterinary Services Department, SDMC.
5. (ii) Action Taken Reports as per the direction in the matter of Nuggehalli Jayasimha Vs Govt. of NCT of Delhi (OA No. 46/2018) in reference to letter No. PS/Pr. Secy./UD/2019/822-825 dated 24.04.2019 issued by the Pr. Secretary (UD) have been sent 1st and 15th of every month to Commissioner, Development Department, GNCTD and Principal Secretary (UD), GNCTD . A copy of ATR w.e.f 16.04.2019 to 31.12.2019 is attached herewith for kind perusal please.


06/1/2020

Addl. Director (VS)-II

Incharge (CMC-II), DPCC

Copy for kind information to:-

Director (VS)

ATR FROM 16.04.2019 TO 31.12.2020

Sub:- Report as per the directions of Chief Secretary in the matter of Nugehalli Jayasimha Vs Govt. of NCT of Delhi (OA No. 46/2018) in reference to letter No. PS/Pr. Secy./UD/2019/822-825 dated 24.04.2019 issued by the Pr. Secretary (UD).

On the basis of the reports submitted by the Zonal Dy. Director (VS) of Central Zone, South Zone, Najafgarh Zone & West Zone the reports have been compiled & submitted as under:-

S. No	Action	Action Taken
1.	Number of stray cattle impounded and\ deported to the Gausadan after identification with ear tags.	3986
2.	Total number of illegal dairies running as on date in the Zone	154
3.	Number of illegal dairies sealed.	25
4.	Number of illegal dairies removed.	59
5.	Number of notices issued to the Dairy owners for closing/obtaining dairy licenses.	728
6.	Number of illegal dairy owners prosecuted/Challaned	420
7.	Number of illegal dairy owners whose name forwarded U/S 289 of IPC & 98 DP Act to the Delhi Police to registered FIR.	339
8.	Amount of penalty imposed on the illegal dairy owners U/S 417, 323, 397 of DMC Act 1957.	Rs. 1,10,250/-
9.	Whether meeting of the Coordination Committee conducted (if 'Yes' mention the dates of meeting).	3
10.	Number of New licenses issued to the dairy owners in the zone including the Authorized Dairy Colonies during above period.	272
11.	Total number of Dairy licenses granted (enforce) as on date in the Zone including Authorized Dairy Colonies.	3286
12.	Goyala Dairy Colony Administratively Controlled By South DMC	
a)	Total no. of dairy plots	1912
b)	Total no. of dairy plots on which dairy /dairy activities are running	1912
c)	Total no. of dairy plots for which dairy licenses have been issued	1820
d)	Total no. of unlicensed dairy plots & action initiated against them.	Notices issued for 92 plots (24 occupants)
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	Nil
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Notices already issued for 325 plots (205 occupants)
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	As mentioned at " f "
h)	Whether Carcasses of dead animals are removed regularly if no., provide the details and what action has been initiated	The contractor is not attending the complaints in time. Department has directed the Director (VS) EDMC for the directions to the contractor for timely removal of dead animals vide 1042/DD(VS)/NGZ/2019 dated 23.08.2019, 1170/DD(VS)/NGZ/2019 dated 03.09.2019, 1230/DD(VS)/NGZ/2019 dated 09.09.2019 and 1592/DD(VS)/NGZ dated 01.11.2019
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	No. Department has requested the DEMS/N58,57,869/- has been allocated to EE, DEMS from Veterinary Services Deptt (HQ)

13.

(2)

Kakrola Dairy Colony Administratively Controlled By South DMC

a)	Total no. of dairy plots	548
b)	Total no. of dairy plots on which dairy /dairy activities are running	516 (24 plots Metro & 08 plots Mandir)
c)	Total no. of dairy plots for which dairy licenses have been issued	382
d)	Total no. of unlicensed dairy plots & action initiated against them.	Notices issued already for 134 plots(43 occupants)
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	No
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Notices already issued for 165 plots (105 occupants)
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	As mentioned as " f "
h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	The contractor is not attending the complaints in time. Department has directed the Director (VS) EDMC for the directions to the contractor for timely removal of dead animals vide 1042/DD(VS)/NGZ/2019 dated 23.08.2019, 1170/DD(VS)/NGZ/2019 dated 03.09.2019, 1230/DD(VS)/NGZ/2019 dated 09.09.2019 and 1592/DD(VS)/NGZ dated 01.11.2019
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	No. Department has requested the DEMS/NGZ for removal of dung and a budget of Rs 58,57,869/- has been allocated to EE, DEMS from Veterinary Services Deptt (HQ)

14.

Nangli Sakrawati Dairy Colony Administratively Controlled By South DMC

a)	Total no. of dairy plots	1372
b)	Total no. of dairy plots on which dairy /dairy activities are running	1372
c)	Total no. of dairy plots for which dairy licenses have been issued	1081
d)	Total no. of unlicensed dairy plots & action initiated against them.	Notices issued for 291 plots (222 occupants)
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	Nil
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Notices already issued for 130 plots in this regard (111 occupants)
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	As mentioned at "f"
h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	The contractor is not attending the complaints in time. Department has directed the Director (VS) EDMC for the directions to the contractor for timely removal of dead animals vide 1042/DD(VS)/NGZ/2019 dated 23.08.2019, 1170/DD(VS)/NGZ/2019 dated 03.09.2019 and 1230/DD(VS)/NGZ/2019 dated 09.09.2019 and 1592/DD(VS)/NGZ dated 01.11.2019
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	No. Department has requested the DEMS/NGZ for removal of dung and a budget of Rs.58,57,869/- has been allocated to EE, DEMS from Veterinary Services Deptt (HQ)

15.	Masoodpur Dairy Colony Administratively Controlled By DUSIB,GNCTD		
	a)	Total no. of dairy plots	114
	b)	Total no. of dairy plots on which dairy /dairy activities are running	108
	c)	Total no. of dairy plots for which dairy licenses have been issued	Nil
	d)	Total no. of unlicensed dairy plots & action initiated against them.	Nil
	e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	No
	f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Nil
	g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	No dairy license
	h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	No complaint against dead animal contractor has been received from Masoodpur Dairy
	i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	Nil
16.	Madanpur Khadar Dairy Colony Administratively Controlled By DUSIB,GNCTD		
	a)	Total no. of dairy plots	157
	b)	Total no. of dairy plots on which dairy /dairy activities are running	141
	c)	Total no. of dairy plots for which dairy licenses have been issued	No
	d)	Total no. of unlicensed dairy plots & action initiated against them.	Nil
	e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	Action pertain to DUSIB
	f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	--
	g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	--
	h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	--
	i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	--

[Signature]
06/11/20
Addl. Director (VS)-II

Incharge (CMC-II), DPCC

Annexure XI (64)

DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
I-10, Vikas Kuteer, I.P. Estate, New Delhi-110002
(CDF BRANCH)

No: R/72/Dy. Dir./(CDF)/DUSIB/2018/D-171

Date: 10/12/19

To,

Dr. Chandra Prakash,
Incharge (CMC-II)
Delhi Pollution Control Committee,
5th floor, ISBT Buidling,
Kashmere Gate, Delhi-54.

Delhi Pollution Control Committee
Dairy No. 65304
16 DEC 2019
CMC-2
Sign. of Receiving Officer

Sub: The Hon'ble NGT, Principal Bench, order dated 08.07.2019 in the matter of OA no.46/ 2018 regarding inventory of dairies operating in the States/UTs- modified inventory performs.

Sir,

I am directed to refer to your letter no. F.No.DPCC/CMC-II/NGT/OA-46/2018/CPCB/2019/9784-9788 dated 07.12.2019, on the subject cited above and it is to inform you that though DUSIB has management and control of 03 Cattle Dairy Farms, namely Gazipur, Madanpur Khadar and Masoodpur CDF, however, the DUSIB neither has any mandate nor any specific & dedicated manpower for rearing and raising cattle. These dairies were developed by DDA sometimes in the year 1975-76 and then handed over to MCD in the year 1991-92, as a part and parcel of the Slum & JJ wing. Later on, these dairies were transferred to DUSIB, in the year 2010, after its constitution. Regarding issues/information, required in the prescribed performa, DUSIB does not have any mandate or infrastructure to carry out such exercise. The basic mandate of the DUSIB, which is duly defined in DUSIB Act 2010 is to rehabilitate/facilitate poor section of the society. There is no infrastructure available with DUSIB to rear and raise the animal of any kind.

The list of the dairies in respect of the Gazipur, Madanpur Khadar and Masoodpur Cattle Dairy Farms, which are under the jurisdiction of DUSIB are enclosed herewith. As per record, there were 14 sheds and 216 plots in Gazipur CDF, having 11040 rings (one ring =14.80 Sqm), whereas in Masoodpur, in 114 sheds, a total of 2736 rings were allotted. Similarly, in Madanpur Khadar, in 103 sheds, 2216 rings were available.

Yours faithfully,

Encl: As above.

(Rajendar Kumar)
Dy. Director (CDF)

Copy to:

1. PS to Member (Admn.), DUSIB
2. Director (CDF), DUSIB

(65)

DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
I-10, Vikas Kuteer, I.P. Estate, New Delhi-110002
(CDF BRANCH)

No: R/72/Dy. Dir./(CDF)/DUSIB/2018/D- 172

Date: 10/11

To,

Sh. Sandeep Singh

President/Secretary,

Madanpur Khadar Dairy Farmers Association
Dairy No. 08, Madanpur Khadar CDF, Near Sarita Vihar, Delhi

Sub: Follow up the guidelines of Central Pollution Control Board

Sir,

Please find enclosed herewith the guidelines issued by CPCB for Environmental Management of Dairy Farms and Gaushalas for strict compliance.

The salient feature of the Guidelines are as under:

1. Management of Solid Wastes:

- (a) Dairies should collect dung from the floor of the shed. The surroundings areas should also be cleaned.
- (b) The solid waste should be segregated based on organic waste, medical & chemical waste and other solid waste and the same should be contained, collected & store in different bins/pits for treatment.
- (c) The chemicals and veterinary medicines should be stored securely and dispose the biomedical waste (vaccines , vials, medicines etc) as per the provisions of Biomedical Waste management Rules 2016.
- (d) The dung and fodder residues should not be washed in drains to avoid clogging of drain and destruction of aquatic life downstream.
- (e) Dairies should have adequate infrastructure to ensure proper disposal of solid wastes and wastewater. The methods of Composting/ Vermicomposting, Biogas/compressed biogas production and use as fuel as replacement of firewood, may be adopted for disposal of solid wastes.

2. Wastewater management :

- (a) Dairies should take necessary steps for the judicious usage of water for drinking and bathing of cattle and other services, and the same should not exceed 100 litre/day/cattle.
- (b) Permission should be obtained from Central Ground Water Authority for extraction of groundwater.

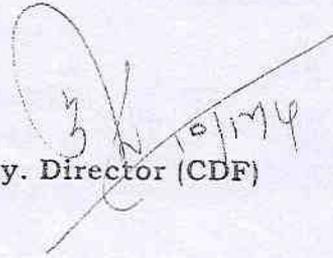
- (c) The wastewater, being discharged, should be ensured, is adequately treated so as to meet the standards as prescribed by SPCBs/PCC as per mode of disposal.
- (d) Should ensure that the wastewater does not percolate through ground and pollutes the groundwater. The flooring of the shed should be properly paved (impervious) with a wastewater collection system. The floor should not be slippery to ensure safety of cattle.
- (e) The dairies should use phosphate free and eco friendly cleaning agents in order to avoid eutrophication in water bodies.

3. Air Qaulity Management:

- (a) The animals housing should be adequately ventilated allowing sufficient supply of fresh air to remove humidity, dissipate neat and prevent build up of gases such Carbon dioxide , ammonia etc.
- (b) Dairies should follow good housekeeping practices like maintaining proper sanitary conditions, protecting dung from unwanted pests/insets in order to minimize odour nuisance.
- (c) The floor, feeding, water and air spaces available for each animal should be adequate for standing, resting, loafing, exercising , feeding , watering and ventilation as per BIS standards.
- (d) Dairies should collect carcasses on regular basis and dispose them adequately in a hygienic manner.
- (e) The dairies should improve/modify the quality and dosage of feed/forage/supplements in order to reduce enteric methane generations from livestock.
- (f) Dairy farms and gaushalas should plant trees or develop green belt to provide a barrier against the spread of foul smell or noise originating from them.

You are requested to circulate/share these guidelines with all your members to ensure the strict compliance of these guidelines to avoid any penal/legal action .

Encl. As above


 Dy. Director (CDF)

Copy to :

- 1. PS to Member (Admn) , DUSIB for information please.
- ~~2. Director (CDF), DUSIB~~
- 3. Dr. Chandra Prakash, Incharge (CMC-II), DPCC, Department of Environment , Govt of NCT of Delhi, 5th floor, ISBT Building,

(29)

DELHI URBAN SHELTER IMPROVEMENT BOARD
GOVT. OF NCT OF DELHI
I-10, Vikas Kuteer, I.P. Estate, New Delhi-110002
(CDF BRANCH)

No: R/72/Dy. Dir./(CDF)/DUSIB/2018/D-174

Date: 10/12/18

To,

Sh. Sant Ram

President/Secretary,

15-A, DDA Flat,

Near SBI Gazipur Dairy, Delhi-110092

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- 

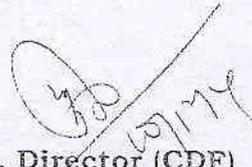
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You are requested to circulate/share these guidelines with all your members to ensure the strict compliance of these guidelines to avoid any penal/legal action .

Encl. As above


Dy. Director (CDF)

Copy to :

1. PS to Member (Admn) , DUSIB for information please.
2. Director (CDF), DUSIB
3. Dr. Chandra Prakash, Incharge (CMC-II), DPCC, Department of Environment , Govt of NCT of Delhi, 5th floor, ISBT Building, Kashmere Gate, Delhi.

दिल्ली शहरी आश्रय सुधार बोर्ड
दिल्ली सरकार, एनसीटी ऑफ दिल्ली
I-10, विकास कुटर, I.P. एस्टेट, नई दिल्ली -110002
(सी.डी.एफ. शाखा)

No: R/72/Dy. Dir./(CDF)/DUSIB/2018/D- 173

Date: 10/12/18

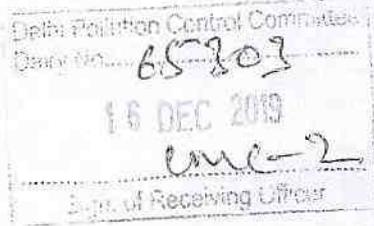
सेवा में,

श्री./श्रीमती श्रीमती

अध्यक्ष / सचिव,

U. No. 54, G. Floor,

Masoodpur Dairy Vasant Kunj Delhi-110070



विषय: केंद्रीय प्रदूषण नियंत्रण बोर्ड के दिशानिर्देशों का पालन करें।

महोदय,

कृपया अनुपालन के लिए डेयरी फार्मों और गौशालाओं के पर्यावरण प्रबंधन के लिए CPCB द्वारा जारी दिशा-निर्देशों के साथ संलग्न देखें।

दिशानिर्देशों की मुख्य विशेषता इस प्रकार है:

1. ठोस कचरे का प्रबंधन

- (a) डेयरियों को शेड के फर्श से गोबर इकट्ठा करना चाहिए। आसपास के क्षेत्रों को भी साफ करना चाहिए।
- (b) ठोस अपशिष्ट को कार्बनिक अपशिष्ट, चिकित्सा और रासायनिक अपशिष्ट और अन्य ठोस अपशिष्ट के आधार पर अलग किया जाना चाहिए और उपचार के लिए अलग-अलग डिब्बे / गड्ढों में समाहित, संग्रहित और भण्डारण किया जाना चाहिए।
- (c) बायोमैडिकल वेस्ट मैनेजमेंट रूल्स 2016 के प्रावधानों के अनुसार रसायनों और पशु चिकित्सा दवाओं को सुरक्षित रूप से संग्रहित किया जाना चाहिए और बायोमैडिकल वेस्ट (टीके, वैल्स, दवाएं आदि) का निपटान करना चाहिए।
- (d) जल के बहाव को कम करने और जलीय जीवन को नष्ट होने से बचाने के लिए गोबर और चारे के अवशेषों को नालियों में नहीं धोना चाहिए।
- (e) ठोस कचरे और अपशिष्ट जल के उचित निपटान को सुनिश्चित करने के लिए डेयरियों के पास पर्याप्त बुनियादी ढांचा होना चाहिए। कम्पोस्टिंग / वर्मीकम्पोस्टिंग, बायोगैस / संपीडित बायोगैस उत्पादन और ईंधन के प्रतिस्थापन के रूप में ईंधन के उपयोग के तरीकों को ठोस कचरे के निपटान के लिए अपनाया जा सकता है।

2. अपशिष्ट प्रबंधन

- (a) डेयरियों में पशुओं के पीने और स्नान एवं अन्य सेवाओं के लिए पानी के विवेकपूर्ण उपयोग के लिए आवश्यक कदम उठाने चाहिए, और 100 लीटर / दिन / मवेशियों से अधिक नहीं होना चाहिए।
- (b) भूजल की निकासी के लिए केंद्रीय भूजल प्राधिकरण से अनुमति ली जानी चाहिए।
- (c) अपशिष्ट जल को, यह सुनिश्चित किया जाना चाहिए कि निपटान के मोड के अनुसार SPCBs / PCC द्वारा निर्धारित मानकों को पूरा करने के लिए पर्याप्त रूप से शोधित किया जाए।
- (d) यह सुनिश्चित करना चाहिए कि अपशिष्ट जल जमीन के अंदर रिस कर भूजल को प्रदूषित न करे। अपशिष्ट जल संग्रहण प्रणाली के साथ शेड का फर्श ठीक से पक्का (अभेद्य) होना चाहिए। मवेशियों की सुरक्षा सुनिश्चित करने के लिए फर्श पर फिसलन नहीं होना चाहिए।

EE I

(e) डेयरियों को जल निकासी में यूट्रोफिकेशन से बचने के लिए फॉस्फेट मुक्त और पर्यावरण के अनुकूल सफाई एजेंटों का उपयोग करना चाहिए।

3. वायु गुणवत्ता प्रबंधन:

(a) जानवरों के बाड़े को पर्याप्त रूप से हवादार होना चाहिए ताकि वे नमी को दूर करने, उष्मा का फैलाव करने होने और कार्बन डाइऑक्साइड, अमोनिया आदि गैसों के निर्माण को रोकने के लिए ताजी हवा की पर्याप्त आपूर्ति की अनुमति दे सकें।

(b) डेयरियों को अच्छी साफ- सफाई व्यवस्था को बनाये रखने के लिए अच्छे हाउसकीपिंग प्रथाओं का पालन करना चाहिए, ताकि गंध उत्पन्न को कम करने के लिए अवांछित कीटों / कीटों से गोबर की रक्षा हो सके।

(c) बीआईएस मानकों के अनुसार प्रत्येक जानवर के लिए पर्याप्त फर्श, भोजन, पानी और वायु होना चाहिए ताकि उनके लिए प्रयाप्त रिक्त स्थान खड़े होने, आराम करने, घूमने, व्यायाम करने, खेलाने, पानी देने और वेंटिलेशन उपलब्ध हो।

(d) डेयरियों को निश्चित आधार पर शव एकत्र करना चाहिए और उन्हें स्वच्छ तरीके से पर्याप्त रूप से निपटाना चाहिए।

(e) डेयरियों को पशुओं के चारा / पूरक की गुणवत्ता और खुराक में सुधार करना चाहिए ताकि उनके मलमूत्र से मिथेन गैस कम से कम बनें।

(f) डेयरियों को पौधों लगाने चाहियें ओर हरी पट्टी का विकास करना चाहिए ताकि बदबूदार गन्ध ओर ध्वनि को रोका जा सकें।

आपसे अनुरोध है कि किसी भी दंड / कानूनी कार्रवाई से बचने के लिए इन दिशानिर्देशों का सख्ती से पालन सुनिश्चित करने के लिए अपने सभी सदस्यों के साथ इन दिशानिर्देशों को प्रसारित / साझा करें।

संलग्न उपरोक्त अनुसार,

उप. निदेशक (सी.डी.एफ.)

काँपी :

1. PS to Member (Admn) , DUSIB for information please.
2. Director (CDF), DUSIB
3. Dr. Chandra Prakash, Incharge (CMC-II), DPCC, Department of Environment , Govt of NCT of Delhi, 5th floor, ISBT Building, Kashmere Gate, Delhi.

श्री गणेशाय नमः

Annexure - XII 1022

PUBLIC NOTICE

71

Kind Attn:- All Dairy and Gaushala Owners

Sub:- Directions u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date.

Whereas, a case has been filed in Hon'ble NGT vide OA No. 46/2018 titled as "Nuggehalli Jayasimha Vs GNCTD & Ors" regarding the pollution caused by the dairy farms.

And whereas, Hon'ble NGT vide orders dated 08.07.2019 has directed Delhi Pollution Control Committee (DPCC) to take action to enforce its statutory obligations by closing polluting activities, prosecuting the polluters and recovering compensation from the polluters in accordance with law.

And whereas, in compliance of Hon'ble NGT orders dated 08.07.2019, Show Cause Notices were issued to dairy owners by DPCC for not obtaining consent from DPCC and violating the provisions of Water Act, 1974.

And whereas, Central Pollution Control Board (CPCB) has prepared and filed Guidelines For Environmental Management of Dairy Farms and Gaushalas in compliance of Hon'ble NGT orders dated 08.07.2019 which is available on DPCC website : <https://www.dpcc.delhigovt.nic.in>

Now, all Dairy/Gaushala owners are hereby directed to follow the CPCB Guidelines and get registered with DPCC within 07 days, failing which necessary action i.e. closure/prosecution shall be initiated by DPCC against them.

Sd/-

Member Secretary



दिल्ली प्रदूषण नियंत्रण समिति
पर्यावरण विभाग (रा.रा.क्षे. दिल्ली सरकार)
चौथी, 5वीं और छठी मंजिल, आईएसबीटी बिल्डिंग,
कश्मीरी गेट, दिल्ली-110006

72

सार्वजनिक सूचना सभी डेरी गौशाला मालिक कृपया ध्यान दें

विषय: जल (प्रदूषण नियंत्रण और रोकथाम) अधिनियम, 1974 (यथा संशोधित) की धारा 33(क) और धारा 31(क) के अंतर्गत आदेश।

जबकि, डेरी फार्मों से होने वाले प्रदूषण के संबंध में माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) में ओए संख्या 46/2018 के अंतर्गत "नृगंहल्ली जयसिन्हा बनाम रा.रा.रा.क्षे. दिल्ली सरकार और अन्य" नाम से" मामला दर्ज किया गया है।

और जबकि, माननीय एनजीटी ने दिनांक 08.07.2019 के अपने आदेश के तहत दिल्ली प्रदूषण नियंत्रण समिति (डीपीसीवी) को निर्देश दिया है कि वह प्रदूषण गतिविधियों को बंद करते हुए, प्रदूषण फैलाने वालों के खिलाफ मुकद्दमा चलाने और प्रदूषण फैलाने वालों से कानून के अनुसार मुआवजा वसूलने के लिए अपने वैधानिक दायित्वों को लागू करने के लिए कार्रवाई करे।

और जबकि, 08.07.2019 के माननीय एनजीटी के आदेशों के अनुपालन में, दि.प्र.नि.स. द्वारा डेरी मालिकों को इस बात के लिए कारण बताओ नोटिस जारी किये गए थे कि उन्होंने दि.प्र.नि.स. से अनुमति प्राप्त नहीं की और जल अधिनियम, 1974 के प्रावधानों का उल्लंघन किया।

और जबकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने माननीय एनजीटी के दिनांक 08.07.2019 के आदेश के अनुपालन में डेरी फार्मों और गौशालाओं के लिए पर्यावरण, प्रबंधन संबंधी दिशानिर्देश तैयार और दायर किए हैं जो दि.प्र.नि.स. का वेबसाइट <https://www.dpcc.delhigovt.nic.in> पर उपलब्ध है; उपरोक्त को देखते हुए, अब सभी डेरी/गौशाला मालिकों के सीपीसीबी दिशानिर्देशों का पालन करने और 07 दिनों के भीतर दिल्ली प्रदूषण नियंत्रण समिति के साथ पंजीकरण कराने का निर्देश दिया जाता है, अन्यथा दि.प्र.नि.स. उनके खिलाफ आवश्यक कार्रवाई करेगी अर्थात् उन्हें बंद करने/ उनके खिलाफ मुकद्दमा चलाने की कार्रवाई की जाएगी।

हस्ता./-

सदस्य सचिव



दिल्ली प्रदूषण नियंत्रण समिति

पर्यावरण विभाग (रा.रा.क्षे. दिल्ली सरकार)

चौथी, 5वीं और छठी मंजिल, आईएसबीटी बिल्डिंग,
कश्मीरी गेट, दिल्ली-110006

सार्वजनिक सूचना

सभी डेरी और गौशाला मालिक कृपया ध्यान दें

विषय : जल (प्रदूषण नियंत्रण और रोकथाम) अधिनियम, 1974 (यथा संशोधित) की धारा 33(क) और धारा 31(क) के अंतर्गत आदेश।

जबकि, डेरी फार्मों से होने वाले प्रदूषण के संबंध में माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) में ओए संख्या 46/2018 के अंतर्गत " नुगंहल्ली जयसिन्हा बनाम रा.रा.रा.क्षे. दिल्ली सरकार और अन्य " नाम से मामला दर्ज किया गया है।

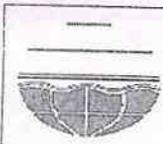
और जबकि, माननीय एनजीटी ने दिनांक 08.07.2019 के अपने आदेश के तहत दिल्ली प्रदूषण नियंत्रण समिति (डीपीसीसी) को निर्देश दिया है कि वह प्रदूषण गतिविधियों को बंद करते हुए, प्रदूषण फैलाने वालों के खिलाफ मुकदमा चलाने और प्रदूषण फैलाने वालों से कानून के अनुसार मुआवजा वसूलने के लिए अपने वैधानिक दायित्वों को लागू करने के लिए कार्रवाई करे।

और जबकि, 08.07.2019 के माननीय एनजीटी के आदेशों के अनुपालन में दि.प्र.नि.स. द्वारा डेरी मालिकों को इस बात के लिए कारण बताओ नोटिस जारी किए गए थे कि उन्होंने दि.प्र.नि.स. से अनुमति प्राप्त नहीं की और जल अधिनियम, 1974 के प्रावधानों का उल्लंघन किया।

और जबकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने माननीय एनजीटी के दिनांक 08.07.2019 के आदेश के अनुपालन में डेरी फार्मों और गौशालाओं के लिए पर्यावरण प्रबंधन संबंधी दिशानिर्देश तैयार और दायर किए हैं जो दि.प्र.नि.स. की वेबसाइट <https://www.dpcc.delhigovt.nic.in> पर उपलब्ध है।

उपरोक्त को देखते हुए, अब सभी डेरी/गौशाला मालिकों को सीपीसीबी दिशानिर्देशों का पालन करने और 07 दिनों के भीतर दिल्ली प्रदूषण नियंत्रण समिति के साथ पंजीकरण कराने का निर्देश दिया जाता है, अन्यथा दि.प्र.नि.स. उनके खिलाफ आवश्यक कार्रवाई करेगी अर्थात् उन्हें बंद करने/उनके खिलाफ मुकदमा चलाने की कार्रवाई की जायेगी।

सदस्य सचिव



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 5th TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 visit us at : <http://dpcc.delhigovt.nic.in>

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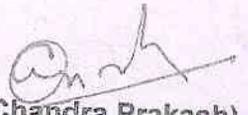
F.NO. DPCC/NGT (CMC-II)/2019/

62-72

Dated: 08/11/2020

Sub:- Minutes of meeting held under chairmanship of Member Secretary (DPCC) on 06.01.2020 at 4:00 PM to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA No. 46/2018 titles as "Nuggehalli Jayasimha Vs GNCTD & Ors"

Please find enclosed herewith Minutes of meeting held under chairmanship of Member Secretary, DPCC on 06.01.2020 at 4:00 PM to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA No. 46/2018 titles as "Nuggehalli Jayasimha Vs GNCTD & Ors".


 (Dr. Chandra Prakash)
 Incharge(CMC-II)

Encl: As above

To,

1. Commissioner, Development Department, GNCTD, 5/9 Under Hill Road, Delhi-110054
2. Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Govt. of NCT of Delhi, Punarwas Bhawan, I.P. Estate, Delhi - 110002
3. Commissioner, North Delhi Municipal Corporation, 17th Floor, Dr. S.P.M. Civic Centre, Minto Road, Delhi - 110002
4. Commissioner, South Delhi Municipal Corporation, 14th Floor, Dr. S.P.M. Civic Centre, Minto Road, Delhi - 110002
5. Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi - 110092
6. Divisional Commissioner, Revenue Deptt., GNCTD, 5, Sham Nath Marg, Delhi-110054.
7. Dr. S.K. Nigam, Consultant, DPCC, 6th Level, C-wing, Delhi Sectt., Delhi-110002.
8. Incharge (CMC-I), DPCC
9. Incharge (CMC-V), DPCC

Copy to:-

1. PA to Chairman, DPCC- For information of Chairman, pl.
2. PA to MS, DPCC - for information of MS, pl.

aic

Minutes of meeting held under chairmanship of Member Secretary (DPCC) on 06.01.2020 at 4:00 PM to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA No. 46/2019 titles as "Nuggehalli Jayasimha Vs GNCTD & Ors"

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The list of participants is annexed herewith.

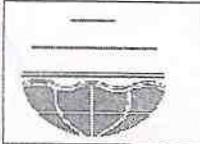
Member Secretary, DPCC briefed about the orders of Hon'ble NGT dated 08.07.2019 wherein DPCC has been directed by Hon'ble NGT to take action to enforce its statutory obligations by closing polluting activities, prosecuting the polluters and recovering compensation from the polluters in accordance with law and to furnish a report to the Hon'ble NGT. MS, DPCC also raised concern that all concerned departments have to act seriously to ensure the compliance with the orders of Hon'ble NGT and the guidelines prepared by CPCB.

After detailed discussions, the following decisions were taken:-

1. DPCC shall issue Directions to DISCOM & DJB for disconnection of power and water supply of 41 dairy units. Also DPCC shall identify the units having more than 50 cattles, falling under the jurisdiction of North DMC and also issue Directions to DJB & DISCOM for disconnection of power and water supply within 07 days as they have failed to apply to DPCC for Consent.
2. DPCC shall ensure the recovery of EDC after close interaction with revenue department.
3. Local Bodies shall submit report of current status in respect of No. of cattle in their zones, along with updated ATR w.r.t. segregation of cow dung/Solid Waste and compliance of CPCB guidelines within 03 days.
4. Direction shall be issued by DPCC to all the local bodies for the installation of Decentralized STP to treat the waste water generated due to cattle washing and floor washing in the dairies.
5. Public notice shall be issued by DPCC within 07 days, directing dairies to apply for Consent under Water & Air Act and Authorization under BMW Rules, after registration with DPCC.
6. All the local bodies shall submit status report within 03 days w.r.t. installation of Bio-methanation/Biogas plant in their respective dairy colonies.

The meeting ended with vote of thanks to the Chair.

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI
 5th & 6th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/NGT/OA No. 46/2018/89-92

Dated: 10/01/2020

76

To,

1. The SDM (Dwarka),
Sector-10, Dwarka,
New Delhi-110078
2. The Member (Water), Delhi Jal
Board, Varunalaya, Phase-II,
Jhandewalan, Delhi-110055
3. The Chief Executive Officer, BSES,
Rajdhani Power Ltd. BSES Bhawan,
Nehru Place, New Delhi-110019

Sub: - Compliance of Direction issued on 12.09.2019 u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide Notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, Hon'ble National Green Tribunal vide its order dated 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has Directed DPCC to take necessary action to enforce its statutory obligations by closing polluting activities, prosecuting the polluters and recovering compensation from the polluters in accordance with law.

And whereas, in compliance with Hon'ble NGT order dated 08.07.2019 Closure Direction dated 12.09.2019 was issued to dairy farms (as per list enclosed) and concerned SDM was directed to ensure closure of these dairy farms and DISCOM & DJB were also directed to disconnect electricity and power supply of these dairy farms (as per list enclosed).

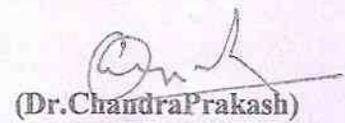
And whereas these dairy farms are operating the dairy without obtaining Consent to Establish & Consent to Operate under Air & Water Act from Delhi Pollution Control Committee.

And whereas, no compliance report has been received so far in this regard, from the concerned SDM/DJB/DISCOM.

Now, therefore, in view of the above you are hereby directed u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date to submit a compliance report w.r.t. the Direction dated 12.09.2019 within 07 days from issue of this letter, as the Next DOH in Hon'ble NGT is 24.01.2020.

Please take note that in case of failure to comply with the above said Direction and also to submit the compliance report shall attract appropriate action under the above said Water Act, 1974 & Air Act, 1981 as amended to date and the status of Non compliance shall also be intimated to Hon'ble NGT.

This is being issued as per the decision of Competent Authority in DPCC.



(Dr. ChandraPrakash)
In Charge CMC-II,
Delhi Pollution Control Committee

Copy to:-

1. The Sub-Divisional Magistrate (Dwarka), Sector-10, Dwarka, New Delhi-110078- To take necessary action to recover the amount of Rs. 2,00,000/ (Rupees Two Lakhs) as Environmental Compensation and send an compliance report within 07 days.
2. The Chief Executive Officer, BSES, Rajdhani Power Ltd. BSES Bhawan, Nehru Place, New Delhi-110019- To disconnect the electricity supply of the Dairy Farm with immediate effect and send the compliance report to this office within 07 days.
3. The Member (Water), Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Delhi-110055 - To disconnect the water supply and effectively seal the borewell of the Dairy Farm with immediate effect and send the compliance report to this office within 07 days.
4. Master File.
5. Office copy.

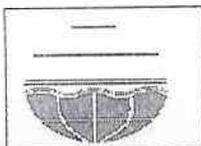


N.K. Joshi
EE (CMC-II), DPCC

S.D.M (Dwarka)

78

Sl. No.	Name	Address	Total = cows + Buffalos
1	Govind Ram	481 to 485 & 489 to 494. Kakrola Dairy colony, New Delhi	55
2	SMT. Darshana	116 to 120 & 124 to 128, Kakrola Dairy colony, New Delhi	50
3	Roshan Lal	913 to 920 & 926 to 928, Nangali Dairy, New Delhi	53



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF DELHI
 5th & 6th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/NGT/OA No. 46/2018/85-88

Dated: 10/01/2020.

To,

1. The SDM (Kapashera),
Old Terminal Tax Building,
Kapashera, New Delhi-110037
2. The Member (Water), Delhi Jal
Board, Varunalaya, Phase-II,
Jhandewalan, Delhi-110055
3. The Chief Executive Officer, BSES,
Rajdhani Power Ltd. BSES Bhawan,
Nehru Place, New Delhi-110019

Sub: - Compliance of Direction issued on 12.09.2019 u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide Notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, Hon'ble National Green Tribunal vide its order dated 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has Directed DPCC to take necessary action to enforce its statutory obligations by closing polluting activities, prosecuting the polluters and recovering compensation from the polluters in accordance with law.

And whereas, in compliance with Hon'ble NGT order dated 08.07.2019 Closure Direction dated 12.09.2019 was issued to dairy farms (as per list enclosed) and concerned SDM was directed to ensure closure of these dairy farms and DISCOM & DJB were also directed to disconnect electricity and power supply of these dairy farms (as per list enclosed).

And whereas these dairy farms are operating the dairy without obtaining Consent to Establish & Consent to Operate under Air & Water Act from Delhi Pollution Control Committee.

And whereas, no compliance report has been received so far in this regard, from the concerned SDM/DJB/DISCOM.

Now, therefore, in view of the above you are hereby directed u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date to submit a compliance report w.r.t. the Direction dated 12.09.2019 within 07 days from issue of this letter, as the Next DOH in Hon'ble NGT is 24.01.2020.

Please take note that in case of failure to comply with the above said Direction and also to submit the compliance report shall attract appropriate action under the above said Water Act, 1974 & Air Act, 1981 as amended to date and the status of Non compliance shall also be intimated to Hon'ble NGT.

This is being issued as per the decision of Competent Authority in DPCC.


(Dr. ChandraPrakash)
In Charge CMC-II,
Delhi Pollution Control Committee

Copy to:-

1. The Sub-Divisional Magistrate (Kapashera), Old Terminal Tax Building, Kapashera, New Delhi-110037- To take necessary action to recover the amount of Rs. 2,00,000/ (Rupees Two Lakhs) as Environmental Compensation and send an compliance report within 07 days.
2. The Chief Executive Officer, BSES, Rajdhani Power Ltd. BSES Bhawan, Nehru Place, New Delhi-110019- To disconnect the electricity supply of the Dairy Farm with immediate effect and send the compliance report to this office within 07 days.
3. The Member (Water), Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Delhi-110055 - To disconnect the water supply and effectively seal the borewell of the Dairy Farm with immediate effect and send the compliance report to this office within 07 days.
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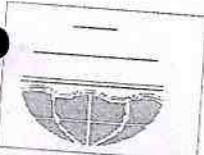

N.K. Joshi
EE (CMC-II), DPCC

SDM (Kapurthore)

(81)

Sl. No.	Name	Address	Total = cows + Buffalos
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20	Rajender Sharma	1601 to 1616, Goyela Dairy Colony, New Delhi	80
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F. No. DPCC/NGT/OA No. 46/2018 / 109-17

83

REMINDER-II

Dated: 16/01/2020

To,

1. The SDM (Dwarka),
Sector-10, Dwarka,
New Delhi-110078
2. The Member (Water), Delhi Jal
Board, Varunalaya, Phase-II,
Jhandewalan, Delhi-110055
3. The Chief Executive Officer, BSES,
Rajdhani Power Ltd. BSES Bhawan,
Nehru Place, New Delhi-110019

Sub: - Compliance of Direction issued on 12.09.2019 u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, as amended to date, u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide Notification Dated 15.03.1991.

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And whereas, in compliance with Hon'ble NGT order dated 08.07.2019 Closure Direction dated 12.09.2019 was issued to dairy farms (as per list enclosed) and concerned SDM was directed to ensure closure of these dairy farms and DISCOM & DJB were also directed to disconnect electricity and power supply of these dairy farms (as per list enclosed).

84

And whereas a reminder letter dated 10.01.2019 was issued to concerned SDM to take necessary action for the recovery of EC of Rs. 2,00,000/ (Rupees Two Lakhs) and send an compliance report within 07 days and DISCOM & DJB were also directed to disconnect electricity and power supply of these dairy farms and send the compliance report to this office within 07 days.

And whereas these dairy farms are operating the dairy without obtaining Consent to Establish & Consent to Operate under Air & Water Act from Delhi Pollution Control Committee.

And whereas, no compliance report has been received so far in this regard, from the concerned SDM/DJB/DISCOM.

Now, therefore, in view of the above you are again hereby directed u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date to submit a compliance report w.r.t. the Direction dated 12.09.2019 within 03 days from issue of this letter. as the Next DOH in Hon'ble NGT is 24.01.2020.

Please take note that in case of failure to comply with the above said Direction and also to submit the compliance report shall attract appropriate action under the above said Water Act, 1974 & Air Act, 1981 as amended to date and the status of Non compliance shall also be intimated to Hon'ble NGT.

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(Dr. Chandra Prakash)
In Charge CMC-II,
Delhi Pollution Control Committee

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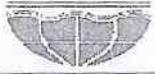
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N.K. Joshi
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85

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26

F. No. DPCC/NGT/OA No. 46/2018/113-116

Dated: 16/01/2020

REMINDER-II

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2. The Member (Water), Delhi Jal Board,
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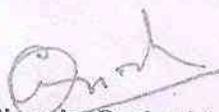
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(Dr. ChandraPrakash)
In Charge CMC-II,
Delhi Pollution Control Committee

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DELHI POLLUTION CONTROL COMMITTEE
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90

F. No. DPCC/NGT/OA No. 46/2018/121-124

Dated: 16/01/2020

REMINDER

To,

1. The Chief Executive Officer(DUSIB),
GNCTD, Punarwas Bhawan, I.P.
Estate, New Delhi-110002
2. The Commissioner, North DMC
17th Floor,Dr. S.P.M. Civic Centre,
Minto Road, Delhi-110002
3. The Commissioner, SDMC
14th Floor,Dr. S.P.M. Civic Centre,
Minto Road, Delhi-110002
4. The Commissioner, EDMC
419, Udyog Sadan, Patparganj
Industrial Area, Delhi-110092

Sub: - Compliance of Decisions taken in meeting held on 06.01.2020 to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA No. 46/2018 titles as "Nuggehalli Jayasimha Vs GNCTD & Ors".

Sir,

Please recall that a meeting was held under chairmanship of Member Secretary (DPCC) on 06.01.2020 to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA No. 46/2018 titles as "Nuggehalli Jayasimha Vs GNCTD & Ors". Wherein following decisions were taken:-

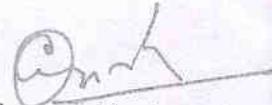
1. Local Bodies shall submit report of current status in respect of No. of cattle in their zones. along with updated ATR w.r.t. segregation of cow dung/Solid Waste and compliance of CPCB guidelines within 03 days.
2. Local Bodies shall submit report of current status of installation of Decentralized STP to treat the waste water generated due to cattle washing and floor washing in the dairies within 03 days.
3. All the local bodies shall submit status report within 03 days w.r.t. installation of Bio-methanation/Biogas plant in their respective dairy colonies.

And whereas, no compliance report/status report has been received from your department so far in this regard.

91

Now, therefore, in view of the above you are once again hereby requested to submit the status report for the same to DPCC, within 03 days from issue of this letter, as the Next DOH in Hon'ble NGT is 24.01.2020.

This is being issued as per the decision of Competent Authority in DPCC.



(Dr. Chandra Prakash)
In Charge CMC-II,
Delhi Pollution Control Committee



EAST DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT

Delhi Pollution Control Committee
 419, Udyog Sadan, Patparganj Ind. Area, Delhi-92
 Dairy No. 67765 Phone No 011-66667330, 66667331

No. 0017/DVS/EDMC/2020

09 JAN 2020
 CMC-II
 Sign. of Receiving Officer

Dated: 07.01.2020

In reference to the meeting held under the chairmanship of Member Secretary, DPCC, convened on 06.01.2020 at 4.00 p.m., regarding cattle farms in OA No. 46/2018 titled as 'Nuggihalli Jayasimha Vs GNCTD & Ors.' to review the status of compliance of Orders dated 08.07.2019 passed by Hon'ble NGT, following is informed as desired in the above mentioned meeting.

1. The guidelines issued by CPCB have been circulated to the dairy owners.
2. During the survey conducted by Department of A.H., GNCTD with the help of Veterinary officers of EDMC it was found that there are approximately 19,000 cattle in Ghazipur dairy farm, but now as per a preliminary survey done by Deputy Director (VS), Shahadra South Zone, there are 9,179 cattle. As there is drastic decrease in the number of animals in the Ghazipur Dairy farm and the same has also been confirmed by the locals, it needs to be re-verified.
3. Some of the dairy owners in the Ghazipur dairy farm are removing the dung from the drains and collecting in the nearby park which is abandoned. In December approximately 15 trolleys of the dried dung were removed from these parks and have been utilized in the parks of EDMC by the Horticulture department of EDMC.
4. The agency, i.e. M/s CEID Consultants & Engineering Private Limited, to whom the Work Order for establishment of Bio-methanation plant at Ghazipur dairy farm has been issued, has given in writing that the work will be started by the end of this month as the approval is expected in this month. Performance Guarantee has also been deposited by concerned agency.
5. The actions are being taken by the EDMC against the dairy owners, who allow to flow the dung in the drains, as per DMC Act.

CMC-II/94
 9/1/20

(Signature)
 (Dr. Om Parkash)
 Director (VS)
 07.01.2020

Dr. Chandra Prakash,
 Incharge (CMC-II)
 Delhi Pollution Control Committee,
 Department of Environment, (Govt. of NCT of Delhi),
 5th floor, ISBT Building, Kashmere Gate,
 Delhi-110 006.

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**SOUTH DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
17TH FLOOR, DR.S.P.M, CIVIC CENTRE
J.L.NEHRU MARG, NEW DELHI-110002**

No. 410/ADVS-II/SDMC/2020

Dated: 20.01.2020

Sub: Regarding Compliance of Decisions taken in meeting held on 06.01.2020 to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA no. 46/2018 titles as "NuggHELLai Jayasimha Vs. GNCTD& Ors."

May please refer to reminder f.no. DPCC/NGT/OA No.46/2018/121-124 dated 16.01.2020 on the subject cited above. Point wise reply is given here under:

1. Report of current status in respect of 04 Zones of SDMC i.e South Zone, West Zone, Najafgarh Zone and Central Zone and dairy colonies falling under the jurisdiction of SDMC is enclosed herewith.

As regards segregation of cow dung/Solid waste it is submitted that the same is being carried out by the private concessionaire in Kakrola dairy colony. In Nangli and Goyala Dairy colonies, this work is being undertaken by the DEMS Deptt. of Najafgarh Zone/SDMC.

- 2&3. As regards report on point no. 2&3 is concerned, it is stated that the installation of decentralized STP to treat the waste water generated due to cattle washing & floor washing in the dairies is the duty of the E.E(DEMS)/NGZ, while the work with respect to installation of Bio-methanation/Bio Gas plant in the dairy colonies is being looked after by the E.E(Store) DEMS/SDMC.

Accordingly, a letter bearing no. 408/ADVS-II/SDMC/2020 dated 16.01.2020 has since been issued to both the E.E(DEMS)/NGZ and EE(Store)/DEMS for providing a compliance/status report in respect of point no. 2 & 3 above to the In Charge, CMC-II, DPCC directly (copy enclosed).

(Dr. Chandra Prakash)
In Charge CMC-II
Delhi Pollution Control Committee
Deptt. of Environment, Govt. of Delhi
5th & 6th Floor, ISBT building, Kashmiri Gate- Delhi-06

[Signature]
20/01/2020
Addl. Director (VS)-II

Copy for kind information to:-

✓ Director (VS)

**SOUTH DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
17TH FLOOR, DR.S.P.M, CIVIC CENTRE
J.L.NEHRU MARG, NEW DELHI-110002**

No. 408/ADVS-II/SDMC/2020

Dated: 16.01.2020

Please find enclosed herewith a copy of reminder vide no. DPCC/NGT/OA No. 46/2018121-124 dated 16.01.2020 regarding compliance of decisions taken in meeting held on 06.01.2020 to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA no. 46/2018 titles as " NuggHELLai Jayasimha Vs. GNCTD& Ors."

A compliance report /status report for point no. 2 & 3 may please be provided to Incharge CMC-II, DPCC directly and the copy of the same to this office also.

Handwritten signature
16/1/20

Addl. Director (VS)-II

O/C

Distribution:

1. Director(DEMS)
2. Sh.Sandeep Malhotra, E.E(Store), DEMS
3. E.E(DEMS), Najafgarh Zone

Copy for kind information to:-

Director (VS)

South Delhi Municipal Corporation
Department of Veterinary Services

ATR FROM 16.04.2019 TO 15.01.2020

Dated: 17.01.2020

Sub:- Current Status regarding number of cattle in the four zones of SDMC i.e Central Zone, South Zone, Najafgarh Zone and West Zone and dairy colonies situated under the jurisdiction of SDMC.

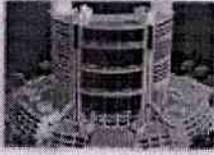
On the basis of the reports submitted by the Zonal Dy. Director (VS) of Central Zone, South Zone, Najafgarh Zone & West Zone the reports have been compiled & submitted as under:-

S. No	Action	Action Taken
1.	Number of stray cattle impounded and\ deported to the Gausadan after identification with ear tags.	4302
2.	Total number of illegal dairies running as on date in the Zone	154
3.	Number of illegal dairies sealed.	25
4.	Number of illegal dairies removed.	61
5.	Number of notices issued to the Dairy owners for closing/obtaining dairy licenses.	735
6.	Number of illegal dairy owners prosecuted/Challaned	449
7.	Number of illegal dairy owners whose name forwarded U/S 289 of IPC & 98 DP Act to the Delhi Police to registered FIR.	339
8.	Amount of penalty imposed on the illegal dairy owners U/S 417, 323, 397 of DMC Act 1957.	1,10,250/-
9.	Whether meeting of the Coordination Committee conducted (if 'Yes' mention the dates of meeting).	3
10.	Number of New licenses issued to the dairy owners in the zone including the Authorized Dairy Colonies during above period.	272
11.	Total number of Dairy licenses granted (enforce) as on date in the Zone including Authorized Dairy Colonies.	3287
12.	Goyala Dairy Colony Administratively Controlled By South DMC	
a)	Total no. of dairy plots	1912
b)	Total no. of dairy plots on which dairy /dairy activities are running	1912
c)	Total no. of dairy plots for which dairy licenses have been issued	1820
d)	Total no. of unlicensed dairy plots & action initiated against them.	Notices issued for 92 plots (24 occupants)
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	Nil
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Notices already issued for 325 plots (205 occupants)
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	As mentioned at " f "
h)	Whether Carcasses of dead animals are removed regularly if no., provide the details and what action has been initiated	The contractor is not attending the complaints in time. Department has directed the Director (VS) EDMC for the directions to the contractor for timely removal of dead animals vide 1042/DD(VS)/NGZ/2019 dated 23.08.2019, 1170/DD(VS)/NGZ/2019 dated 03.09.2019, 1230/DD(VS)/NGZ/2019 dated 09.09.2019, 1592/DD(VS)/NGZ dated 01.11.2019 and 1787/DD(VS)/NGZ dated 17.12.2019
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	No. Department has requested the DEMS/N 58,57,869/-has been allocated to EE, DEMS from Veterinary Services Deptt (HQ)

13.	Kakrola Dairy Colony Administratively Controlled By South DMC	
a)	Total no. of dairy plots	548
b)	Total no. of dairy plots on which dairy /dairy activities are running	516 (24 plots Metro & 08 plots Mandir)
c)	Total no. of dairy plots for which dairy licenses have been issued	382
d)	Total no. of unlicensed dairy plots & action initiated against them.	Notices issued already for 134 plots(43 occupants)
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	No
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Notices already issued for 165 plots (105 occupants)
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	As mentioned as " f "
h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	The contractor is not attending the complaints in time. Department has directed the Director (VS) EDMC for the directions to the contractor for timely removal of dead animals vide 1042/DD(VS)/NGZ/2019 dated 23.08.2019, 1170/DD(VS)/NGZ/2019 dated 03.09.2019, 1230/DD(VS)/NGZ/2019 dated 09.09.2019, 1592/DD(VS)/NGZ dated 01.11.2019 and 1787/DD(VS)/NGZ dated 17.12.2019
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	Yes, some dung is being removed by concessioner ✓
14.	Nangli Sakrawati Dairy Colony Administratively Controlled By South DMC	
a)	Total no. of dairy plots	1372
b)	Total no. of dairy plots on which dairy /dairy activities are running	1372
c)	Total no. of dairy plots for which dairy licenses have been issued	1082
d)	Total no. of unlicensed dairy plots & action initiated against them.	Notices issued for 290 plots (221 occupants)
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	Nil
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Notices already issued for 130 plots in this regard (111 occupants)
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	As mentioned at "f"
h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	The contractor is not attending the complaints in time. Department has directed the Director (VS) EDMC for the directions to the contractor for timely removal of dead animals vide 1042/DD(VS)/NGZ/2019 dated 23.08.2019, 1170/DD(VS)/NGZ/2019 dated 03.09.2019 and 1230/DD(VS)/NGZ/2019 dated 09.09.2019, 1592/DD(VS)/NGZ dated 01.11.2019 and 1787/DD(VS)/NGZ dated 17.12.2019
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	No. Department has requested the DEMS/NGZ for removal of dung and a budget of Rs.58,57,869/- has been allocated to EE, DEMS from Veterinary Services Deptt (HQ)

15.	Masoodpur Dairy Colony Administratively Controlled By DUSIB,GNCTD	
a)	Total no. of dairy plots	114
b)	Total no. of dairy plots on which dairy /dairy activities are running	108
c)	Total no. of dairy plots for which dairy licenses have been issued	Nil
d)	Total no. of unlicensed dairy plots & action initiated against them.	Nil
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	No
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	Nil
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	No dairy license
h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	No complaint against dead animal contractor has been received from Masoodpur Dairy
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	Nil
16.	Madanpur Khadar Dairy Colony Administratively Controlled By DUSIB,GNCTD	
a)	Total no. of dairy plots	157
b)	Total no. of dairy plots on which dairy /dairy activities are running	141
c)	Total no. of dairy plots for which dairy licenses have been issued	No
d)	Total no. of unlicensed dairy plots & action initiated against them.	Nil
e)	Whether any dairy is running in basement/1 st floor/2 nd floor if yes, provide the details and action initiated against them.	Action pertain to DUSIB
f)	Whether overcrowding of animals in dairy is found if yes, provide the details and action initiated against them.	--
g)	Whether any violation of the dairy licensing policy is noticed if yes, provide the details and action initiated against them.	--
h)	Whether carcasses of dead animal are removed regularly if no, provide the details and what action has been initiated.	--
i)	whether dung of the animals are removed regularly, if no, provide the details and what action has been initiated	--

[Signature]
17/01/2020
Addl. Director (VS)-II



NORTH DELHI MUNICIPAL CORPORATION
 Veterinary Services department
 17th Floor Dr. S. P. Mukherjee Civic Centre,
 Jawaharlal Nehru Marg, New Delhi-110002.
 E-Mail: veterinarynorthdmc1@gmail.com
 Ph.: 011-23226724,25

No.612/DVS/North DMC/2020

Dated: 21.01.2020

To

Dr.Chander Prakash
 In Charge CMC-II,
 Delhi Pollution Control Committee,
 5TH Floor, ISBT Building Kashmere Gate
 Delhi-110006

Sub: Compliance of Decisions taken in meeting held in 06.01.2020 to review the status of compliance of orders dated 08.07.2019 passed by Hon'ble NGT regarding cattle dairy farms in OA No.46/2018 titles as "Nuggehali Jayasimha Vs GNTCD & Ors."

Sir,

In reference to letter No. DPCC/NGT/OA No.46/2018/121-124 dated 16.01.2020 on the subject cited above, the desired information is as under:-

1. (a) ATR w.e.f. 01.01.2019 to 31.12.2019

S.No	Action	Action Taken
1	Number of stray cattle impounded	4211
2	Number of illegal dairies sealed.	192
3	Number of illegal dairies removed.	71
4	Number of illegal dairy owners prosecuted/Challaned	701
5	Number of letters sent to SHO for lodging FIR against owners of illegal dairy	293
6	Number of FIR registered against illegal dairy owners U/S 289 of IPC & 98 DP Act to the Delhi Police.	136
7	Amount of penalty imposed on the illegal dairy owners U/S 417, 323, 397 of DMC Act 1957.	Rs.3,84,070/-
8	Number of licenses issued to the dairy owners in the authorized dairy colonies.	38
9	Number of dairies where water supply disconnected	50
10	Number of dairies where electricity supply disconnected	60
11	Disconnection sealing of illegal bore wells in Ghogha Dairy by flood, Irrigation Department, DJB, SDM & North DMC	17

It is submitted that the dung in Ghogha Dairy colony is being utilized for making dung cakes and for piling at separate place for composting.

(b) Information regarding dairy colonies in North DMC area.

S. No	Name of the dairy colony	Zone	No. of dairy plots	Size of the plots	No. of plots where dairy is running	No. of cattle (approx.)
1	Bhalswa Dairy Colony	Civil Lines Zone	1328	50 sq yards	619	2950
2	Jharoda Dairy Colony	Civil Lines Zone	490	50 sq yards	396	3250
3	Ghogha Dairy Colony	Narela Zone	2082 (in phase-I)	60 sq mtrs & 96 sq mtrs	131	1250
4	Shahabad Dairy Colony	Narela Zone	No record traceable +	No record traceable	29	250
		TOTAL	3900 +	256	779	7700

The details of dairy owners in above dairy colonies had also been forwarded to DPCC. However, the list is again attached herewith for reference.

(c). Zonewise list of the habitual offenders/defaulters cattle/dairy owners

Rohini Zone

Regular prosecution action has been taken against them, letters have also been sent for lodging the FIR's against them & their cattle have been impounded regularly but they are still keeping cattle in large numbers illegally and let them loose to stray on the road.

S. N O.	NAME	Residential address	Illegal dairy address
1.	Ajit S/o Jai Singh Yadav	H.No.67 Village Nahar Pur near Sector-7 Rohini Delhi-85	Sector-7,8,9 & surrounding area Rohini Delhi-85
2.	Ominder	B-83, Vijay Vihar Ph-I Delhi,	Vijay Vihar, Sec-5,6 & surrounding area
3.	Ashok(Chela) S/o Bure Lal	F-589, Mangol Puri Delhi-83	Mangol Puri & surrounding area Delhi-83
4.	Ram Kishan S/o Hari Singh	RZ T-Block, House no.02, NihalVihar, Delhi-41	RZ T-Block, House no.02, NihalVihar, Delhi-41
5.	Haniff Khan S/o Yamin Khan	RZ T-43 Block, NihalVihar, Delhi-41	RZ T-43 Block, NihalVihar, Delhi-41
6.	Sarshan S/o Johri	RZ/Q-38, Block, Nihal Vihar, Delhi-41	T-Block Forest land/DDA Nihal Vihar, Delhi-87
7.	Sunder S/o Rajpal	RZ-T-24 block, Nihal Vihar, Delhi-87	T-Block Forest land/DDA Nihal Vihar, Delhi-87
8.	Manish S/o Sh. Jai Singh	B-63, Veer Singh Colony Budh Vihar Ph-II Delhi	Sector-24 and surrounding area
9.	Sameer S/o Kallu	Y-1340 Mangolpuri	Y-Block Mangolpuri & surrounding area
10.	Om S/o Mihri Lal	RZ-230 Village Sayed Nangloi	On Govt. Land Near Near Nala Sayed Nangloi

100

Narela Zone

Regular prosecution action has been taken against them, letters have also been sent for lodging the FIR's against them & their cattle have been impounded regularly but they are still keeping cattle in large numbers illegally and let them loose to stray on the road.

1	Naveen S/O Krishan Yadav	Pehlad Pur Village	Animals roam around sector-24 & helipad road
2	Rakesh S/O Jai Kishan	H.No. 67 & 68 Village Naharpur near sec-07 Rohini	Animals roam around sector-24 & helipad road, dairy at begumpur
3	Kuldeep Singh S/O Bhim Singh	RAMA VIHAR	Animals roam around rama vihar
4	Nitin S/o Randhir	Tikri Village Sarvan Janti Cly, Near Masjid	Animals roam arond tikri and b-4 narela
5.	Mukesh S/o Sh. Jai Ram	Village Naharpur near sec-07 Rohini	Animals roam around sector-24 & helipad road, dairy at begumpur

Karol Bagh Zone.

S.No.	Name of illegal dairy owner	Residential Address of illegal dairy owner	Address of the illegal dairy	FIR lodged.	No. of Prosecution under DMC Act 1957.		Electric. Supply disconnected
					Challan no.	Date of Challan	
1	Iswar Singh S/o Kanwar Singh	WZ-246/1, Village Dasghara, New Delhi	Public land, DDA Park, Dasghara	FIR no. 253/2018 U/S 289IPC dated 27/12/2018	(i) 107930 (ii) 107935 (iii) 107946 (iv) 113801 (v) 113817 (vi) 113828 (vii) 113836 (viii) 113841 (xi) 116654	(i) 16-02-2019 (ii) 06-03-2019 (iii) 06-04-2019 (iv) 22-05-2019 (v) 15-06-2019 (vi) 12-07-2019 (vii) 23-08-2019 (viii) 07-09-2019 (xi) 23-11-2019	-
2	Mahavir S/o Fateh Singh	WZ-108, Village, Dasghara,	Public land, DDA Park Dasghara and Todapur.	FIR no. 260/2018 U/S 289/34 IPC dated 31/12/2018	(i) 107924 (ii) 107933 (iii) 113806 (iv) 113813 (v) 113839	(i) 01-01-2019 (ii) 26-02-2019 (iii) 24-05-2019 (iv) 15-06-2019 (v) 23-08-2019	-
3	Jassu S/o Raj Singh	WZ-122 B, Village, Dasghara,	Public land, DDA Park Dasghara and Todapur.	FIR no. 260/2018 U/S 289/34 IPC dated 31/12/2018	(i) 107932 (ii) 107936 (iii) 107947 (iv) 113802 (v) 113823 (vi) 113837 (vii) 116655	(i) 16-02-2019 (ii) 06-03-2019 (iii) 06-04-2019 (iv) 22-05-2019 (v) 06-07-2019 (vi) 23-08-2019 (vii) 23-11-2019	Electric. Supply of residential premises disconnected on 25-11-2019
4	Vikram S/o Ramswarth Rai	J-14, Todapur, Jhuggi, Gas Godam.	Defence land, Todapur Village Road, Near Traffic Police Head Quarter,	-	(i) 107923 (ii) 107940 (iii) 107949 (iv) 113805 (v) 113814 (vi) 113826	(i) 01-01-2019 (ii) 13-03-2019 (iii) 06-04-2019 (iv) 22-05-2019 (v) 15-06-2019 (vi) 12-07-2019	Electric. Supply of residential premises disconnected on 25-09-2019

5	Billu @ Rajesh S/o Girdharilal Daima	D-104, Budh Nagar, Inderpuri, ND	Public land, Opposite D-104, Budh Nagar, Inderpuri, MCD Park, Inderpuri and railway line.	(i) FIR No. 08/2019 U/S 289 IPC dated 10/01/2019 (ii) FIR No. 085 U/S 188 dated 05/04/2019 (iii) FIR no.74 U/S 186/332/353/5 06/34 dated 25/03/2019	(i) 107941	(i) 13-03-2019	-
6	Subey @ Shubhash S/o Nathi Ram	WZ-87, A, Village, Dasghara, Delhi	Naraina Booster Pumping Station Near Inderpuri Shamshan Ghat.	FIR no.10 U/S 289/34 dated 12/01/2019	(i) 107942 (ii) 107950 (iii) 113809 (iv) 113816 (v) 113832	(i) 13-03-2019 (ii) 06-04-2019 (iii) 24-05-2019 (iv) 15-06-2019 (v) 27-07-2019	Electric. Supply of residential premises disconnected on 25-09-2019

Keshav Puram Zone

It is submitted that the Keshav Puram Zone is most infested with the problem of stray cattle and illegal dairies amongst all zones. It is also known as cattle corridor with hubs at Gurmandi, Wazirpur Village, Tri Nagar, Rampura, Pitampura, Paschim Vihar etc. Even though there are lots of illegal dairy owners in the zones and action being taken against them from time to time, the habitual/repeat offenders are as under:-

S.No.	Name	Residential address
1	Sh. Mahavir S/o Sh. Chattar Singh	23531, Gali No. 10, Behram Kha, Trinagar, Delhi
2	Sh. Bedi S/o Sh. Khadak Singh	Near Milan Apartment, DDA Park, Gas Godown
3	Sh. Hukam Singh S/o Surjan Singh	W-36/ST, Jhuggi Dairy wala Bagh, Paschim Vihar
4	Sh. Ajay Beniwal @ Shehanshah S/o Jasvir Singh	26-B, Pitampura village, Delhi
5	Sh. Zile Singh S/o Chet ram	C-Block no. 14, Shakurpur DDA Market
6	Naresh Kumar @ Bitta S/o sh. Mahinder Singh	House no.72, Saini wall gali Ram Pura Delhi
7	Ajay Bhati S/o Sh. Chander Pal	2227/170B, Ganesh Pura, Tri Nagar
8	Kapil Bhadana S/o Sh. Sunil Kumar	2358/175, Tri Nagar, Delhi
9	Sunder Lal S/o Sh. RajPal	K-313, Wazir Pur JJ Colony
10	Manoj Bhadana S/o Sh. Jai Narayan @ Nilu	WP-361B, Wazir Pur Village
11	Sh. Raju Khari S/o Sh. Dhiraj Khari	WP-583, Wazir Pur Village
12	Sh. Jagat Singh @ Jagtu S/o Sh. Ratan Singh	WP-590, Wazir pur Village, Ashok Vihar
13	Subhash Yadav S/o Sh. Miththan Lal	102, Rajpura Gurmandi
14	Mangal S/o Sh. Moti Lal	T-113, Huts, Rajpura Gurmandi
15	Sandeep S/o Sh. Mukesh	T-147, Rajpura Gurmandi
16	Sh. Mahinder Sharma S/o Sh. Yogdutt Sharma	5790/6, New Chandrawal Delhi

17	Vijender S/o Sh. Mamraj	5760, gali no. 6, New Chandrawal
18	Lalit S/o Sh. Vijay	5800 gali no. 7, new chandrawal

City-SP Zone

S.No.	Name of illegal dairy owners	Illegal dairy address	Running address of illegal dairy	Cattle/Animal details
1	Vikash S/o Mahender	DN3, Timarpur, Delhi-54	Majnu Ka Tila Chowk, Near Dhalao	35-40 Cattle
2	Nawabuddin S/o Azgar	Phase I, shehzada Bagh Inder Lok Delhi	Inder Lok Chowk	32-35 Cattle
3	Jai Prakash S/o Ram Dulare	10325, Gali No. 15, Motia Khan Delhi	10325, Gali No. 15, Motia Khan Delhi	40-45 Cattle
4	Raj Kumar S/o Munna Yadav	10325, Gali No. 15, Motia Khan Delhi	10325, Gali No. 15, Motia Khan Delhi	55-60 Cattle
5	Sanjay Yadav S/o Sh. Ganga Yadav	1034, Pan Mandi, Gali Ghoshiyan, Sadar Bazar, Delhi	1034, Pan Mandi, Gali Ghoshiyan, Sadar Bazar, Delhi	60-65 Cattle
6	Manish S/o Goverdhan	Qutab Road Delhi	Qutab Road Car Parking	40-45 Cattle
7	Naval Pal S/o Arjun Singh	1025, Pan Mandi, Sadar Bazar	Qutab Road Car Parking Delhi.	40-45 Cattle
8	Bhanu S/o Ballo Ram	3484, Gali Lallu Mishar, Sadar Bazar	Qutab Road, & also at gali lallumishar, sadar bazar, Delhi	40-45 Cattle
9	Amit Kumar S/o Shyam Sunder	3484, Gali Lallu Mishar, Sadar Bazar	Gali Gallu Mishar, Sadar Bazar, Delhi	40-45 Cattle

Civil Lines Zone

S.No.	NAME OF THE ILLEGAL DAIRY OWNER	ILLEGAL DAIRY ADDRESS
1	Pappu S/o Sonu	125, Bhadola Village, Delhi-33
2	Amit S/o Rajpal (at present)	250/4, Punjabi Gali, Sarai Pipal Thala, Delhi
3	Sonu S/o Nanak Chand	B-20, DDA Flat, Bhadola, Delhi-33
4	Chandan S/o Surjeet	Jhangirpuri Industrial Area
5	Smt. Manju W/o Dhartu	Railway Road, Bhadola Village, Delhi-33
6	Vikash S/o Mahender	DN3, Timarpur, Delhi-54
7	Tarun S/o Bal Ram	DN3, Timarpur, Delhi-54
8	Sehinder S/o Omparkash	DN3, Timarpur, Delhi-54
9	Monu (Parmod) S/o Rakesh (Chen singh)	DN3, Timarpur, Delhi-54
10	Ankit S/o Lodha Ram	DN3, Timarpur, Delhi-54
11	Annu S/o Charan Singh	DN3, Timarpur, Delhi-54
12	Manoj Nagar S/o Nathu Nagar	Adarsh Nagar, Delhi
13	Dinesh S/o Raje	DN3, Timarpur, Delhi-54
14	Sandeep S/o Leelu Ram	DN3, Timarpur, Delhi-54
15	Sunder S/o Kall Ram	DN3, Timarpur, Delhi-54
16	Maan Singh S/o Hari Singh	8/74, Double Story, Vijay Nagar, Delhi
17	Rajesh S/o *	Shah Alambandh, Adarsh Nagar, Delhi

The above list has already been submitted to DPCC vide email dated 09.01.2020 and also sent by messenger.

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2. The possibilities to use waste water generated due to cattle washing and floor washing will be explored to channelize it for use in bio methnation plant.
 3. The work order for establishment of bio-methnation in Bhalswa Dairy Colony has been awarded and the construction of boundary wall is in process.


(Dr Sarjeev Gupta)
Dy. Director(VS)/Enf.